

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 234 of 2025 (SZ)

IN THE MATTER OF:

Nakkapalli Mandal
Displaced Persons Welfare Association ...Applicant(s)

Versus

Union of India
And others. ...Respondent(s)

REPORT FILED BY
DISTRICT COLLECTOR, ANAKAPALLI
RESPONDENT NO.4

DATE : 19.04.2026



K. RAVINDRANATH, ADVOCATE
Enrolment No.889 of 1983
STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD
No.35, Flat No. A-2 'Aurora' Apartments,
Kandhan Street, Shenoy Nagar, Chennai-600 030
Mobile No.9840057777

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It is certified that all the documents contained in the above annexure are true copies.



K. RAVINDRANATH, ADVOCATE
Enrolment No.889 of 1983

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD

Report on Original Application No.234 of 2025 (SZ) before the National Green Tribunal Southern Bench, Chennai filed by Nakkapalli Mandal Displaced Person Welfare Association against the development of AP Bulk Drug Park near Bay of Bengal.

It is to submit that Nakkapalli Mandal Displaced Person Welfare Association against the development of AP Bulk Drug Park near Bay of Bengal has filed a case before the National Green Tribunal Southern Bench, Chennai in Original Application no. 234 of 2025(SZ).

The petitioner alleged the following:

- i. Raising the issue of unlawful development of Andhra Pradesh Bulk Drug Park (APBDP) near Bay of Bengal in an area of around 1270.80 acres without mandatory Environment, Coastal Regulatory Zone (CRZ) and other statutory Clearances.
- ii. Besides that, the proposed bulk drug park is situated near the Bay of Bengal and the proposal is to discharge the waste and chemicals in the Bay of Bengal. This will have very serious adverse impact on aquatic life. That the project activity is proceeding by laying pipelines etc without the CRZ Clearance.

The Hon'ble NGT vide order dated 21.11.2025 issued the following:

"1. Let the notices be issued to the respondents through the Tribunal as well as privately.

2. Mr. K. Ravindranath, the learned counsel, accepts notice on behalf of Respondents No.2 to 4, 6 and 7.

3. The applicant is directed to serve papers on the standing counsel appearing for the official respondents.

4. Post the matter on 06.02.2026."

Copy of the Hon'ble NGT Order dated 21.11.2025 is herewith enclosed as **Annexure-I**.

In this regard, the following is submitted for kind perusal:

1. In Anakapalli District, the following Pharma industrial areas and major industries are in operation:
 - i. Visakha Pharmacy Limited, Parawada, Anakapalli District (100 units are in operation at Pharmacy in which 90 units are Bulk Drugs and remaining other categories viz., Chemical, Drug formulation, Industrial gases manufacturing units etc.,).
 - ii. Andhra Pradesh Special Economic Zone (APSEZ), Atchuthapuram and Rambilli Mandals, Anakapalli District (58 Pharmaceutical manufacturing industries are in operation).

- iii. M/s. Hetero group of industries in N. Narsapuram, Ch. Lakshmipuram, Rajayyapet, PeddaTeernala (V), Nakkapalli (M), Anakapalli (4 units are in operation).
 - iv. M/s. Krebs Bio Chemicals & Industries Limited, Kothapalli (V), Kasimkota (M), Anakapalli District – Not in operation, closed by the APPCB.
 - v. M/s. Deccan Fine Chemicals (India) Private Limited., Kesavaram village, Venkatanagaram (P), Payakaraopeta (M), Anakapalli District (Pesticide unit).
2. APPCB permitted 3 No. of CETPs and 2 No. of industries in the Anakapalli District for marine discharge. The details are given below:
- i. M/s Visakha Pharmacity (India) Pvt. Ltd., Jawaharlal Nehru Pharmacity, Parawada.
 - ii. M/s. Achutapuram Effluent Treatment Plant, Achutapuram.
 - iii. M/s. Brandix Apparel India (Pvt) Ltd (BIAC), SEZ, Pudimadaka Road, Atchuthapuram.
 - iv. M/s Deccan Fine Chemicals (India) Private Ltd, Kesavaram (V), Venkatanagaram (P), Payakaraopeta (M), Anakapalli District.
 - v. M/s. Hetero Infrastructure SEZ Ltd., Nakkapalli, Anakapalli District.
- All the CETP's/industries installed online pH, Total suspended solids (*TSS*), Total Organic carbon (*TOC*) analyzers in the marine pipeline & web cameras, which were connected to the CPCB/APPCB web site for continuous monitoring of treated effluent being discharged into the Sea.
 - The discharge of treated effluents through marine outfalls is taken up under the direct supervision of A.P. Pollution Control Board officials following protocol to ensure that only treated effluents meeting the prescribed standards are permitted for discharge into Sea.
 - The marine discharge pipeline, pump, the inlet and outlet of the guard ponds are under the lock & key controlled by APPCB.
 - The guard ponds are under surveillance through CC cameras.
3. M/s Andhra Pradesh Industrial Infrastructure Corporation Ltd (APIIC) has obtained Environment and CRZ clearance vide letter No.: 21-140/2018-IA.III dated 13th July 2023 from the Government of India Ministry of Environment, Forest and Climate Change IA Division for “Development of Industrial Park “Near Nakkapalli mandal, Anakapalli District, Andhra Pradesh in an area of 3555 acres.
4. The Government of Andhra Pradesh (GoAP), issued G.O.Ms.No.76 dated 26.11.2024, allocating approximately 2,200 acres of land (of which 1,920 acres fall within the approved APIIC Nakkapalli Industrial Park) to M/s Arcelor Mittal Nippon Steel India (AMNSIL) for the establishment of Phase-1 of a Greenfield Integrated Steel Plant (ISP).

5. The APIIC has obtained EC amendment vide order dated 08.05.2025 for reduction of total land from Industrial Park as the GoAP allocated approximately 2200 acres of land of M/s. Arcerlor Mittal Nippon Steel India Limited as per G.O.Ms.No.76 dated 26.11.2024 and after de-listing of specific portions of land parcels for Development of Industrial Park in Butchirajupeta, D L Puram, Vempadu, Chandanada, Rajayyapeta Villages in Nakkapalli Mandal of Anakapalli district. After amendment the total area of the land is 1635 acres. The APIIC proposed the Industrial Engineering (Auto and Auto Components, Aerospace and Defense, MSME, Engineering, Steel) and Pharmaceuticals in the proposed park. Copy of EC Order dates: 13.07.2023, 15.03.2024 & 08.05.2025 for Phase-I is submitted as **Annexure-II**.
6. The APIIC has obtained CTE vide order dated 23.11.2025 for development of Industrial Park at Butchirajupeta (V), D L Puram(V), Vempadu(V), Chandanada (V), Rajayyapeta (V) of Nakkapalli (M), Anakapalli District. Copy of CTE Order dated: 23.11.2025 for Phase-I is submitted as **Annexure-III**.
7. Andhra Pradesh Bulk Drug Infrastructure Corporation Limited (APBDICL), subsidiary of Andhra Pradesh Industrial Infrastructure Corporation (APIIC) proposed to Develop, Operate & Maintain the Andhra Pradesh Bulk Drug Park (APBDP) at Pedateenarla, CH L Puram, Upamaka, Gudivada, Narsapuram and Rajayyapeta villages of Nakkapalli and S.Rayavaram Mandals in Anakapalli District.
8. Andhra Pradesh Bulk Drug Infrastructure Corporation Limited has filed an application before the SEIAA, A.P, MoEF& CC, GoI, to obtain Environmental Clearance. The SEIAA, AP, MoEF& CC, GoI vide letter dated 04.05.2025 has issued Terms of Reference (TOR) and advised the proponent to prepare EIA report based on the Standard TOR with Public Hearing then submit to SEAC, AP for appraisal to obtain Environmental Clearance.
9. As per EIA notification, the proposed development of Andhra Pradesh Bulk Drug Park over an area of 514.27 Ha (1270.80 Acres) near Nakkapalli, Anakapalli District, Andhra Pradesh by M/s. Andhra Pradesh Bulk Drug Infrastructure Corporation Limited is covered under Item No. Category "B1", Project or Activity '3(b) of the schedule of the EIA notification for which Public Hearing is mandatory to get Environmental Clearance from the State Level Environment Impact Assessment Authority (SEIAA), A.P, MoEF& CC, GoI.
10. Accordingly, as per the prescribed procedure, the Public Hearing was conducted on 06.08.2025 at 11:00 AM near the MRO Office, Nakkapalli, Anakapalli District duly following procedure notified in EIA notification 2006. The minutes of the Public Hearing along with video & audio submitted to the MoEF&CC for taking necessary action.

11. The area was inspected on 18.02.2026 and observed that the APIIC has started laying of roads, office buildings, etc.,
12. The Environmental Engineer, APPCB requested the Zonal Manager, APIIC Anakapalli to provide the status of the works being implemented. Accordingly, the ZM, APIIC has submitted note duly informing the works implemented and their status. Copy of report of Zonal Manager, Atchutapuram, Anakapalli district is submitted as **Annexure-IV**.
13. The Government of India/ Ministry of chemicals and fertilizers/ Department of Pharmaceuticals Dated: 7th December 2023 has accorded final approval to establish Bulk Drug Park at Nakkapalli in an extent of 2001.80 Acs (1992 Acres in Possession) with following means of Finance.

S.No	GoI Grant	GoAP Grant	Debt	Total
1	996.45	200.00	680.21	1876.66

14. Status of the Project for the Phase I -1185 Acres:-

- Work was awarded to M/s. SRR projects Pvt. Ltd under EPC Mode for Rs.511.83Cr with tender 6.39% less and with an agreement period of 24 Months.
- Administrative Sanction No: G.O.Rt.No.02 of I & C (Infra) Dept, Dated: 02.01.2024 for Rs.1875.66 Cr
- Technical Sanction No: 02/CE-III/APIIC/2024-25, Dt.31.07.2024 for Rs. 875,35,77,180/-
- Agreement No :03/CE(N)/APIIC/2024-25 Dt 15.11.2024 for Rs. 511,83,06,449.37
- The Topography survey works 100% completed for 1185 Acres.
- Geotechnical investigation works 100% completed for 1185 Acres.
- Jungle clearance work 100% completed for 1185 Acres
- Embankment 15.52/16.2 Km - 96 % of works Completed. 680m length of Road Land Clearance is required.
- Subgrade 15.52/16.2 Km - 96 % of works completed. 680m length of Road Land Clearance is required.
- CTSB 15.52/16.2 Km - 96% of works Completed 680m length of Road Land Clearance is required.
- WMM 15.52/16.2 Km - 96 % of works Completed 680m length of Road Land Clearance is required.
- Prime Coat 15.52/16.2 Km - 96% of works Completed 680m length of Road Land Clearance is required.
- DBM 15.52/16.2 Km - 96% of works Completed 680m length of Road Land Clearance is required (completion schedule is Feb 2026).
- Storm Water drain 31/32.4 KM - 95 % of works Completed 680m length of Road

Land Clearance is required (completion schedule is Feb 2026).

- Box Culvert 17/17 Nos – 100 % of works Completed
- Laying of Hume pipe - 100% of works Completed
- Bridges - Slabs Finishing works are under progress.
- Overall progress 97% Completed (completion schedule is March 2026).
- OHSR 1: 93% of works Completed (completion schedule is April 2026).
- OHSR 2:, 93% Completed (completion schedule is April 2026).
- Admin Building– Plastering, windows fixing & flooring works are in progress 82% of works Completed (completion schedule is March 2026).
- 31 MLD WTP – CLF completed remaining RCC works are under progress 85% of works Completed (completion schedule is April 2026).
- R&D – RCC works completed, Masonry works are under progress 74% of works Completed (completion schedule is March 2026).
- Incubation: - Superstructure works are under progress 60% of works Completed (completion schedule is May 2026).
- Truck Parking - 90% of works Completed (completion schedule is April 2026).
- 33/11 KV Substation & Street Lights – 20% of works Completed (completion schedule is April 2026).
- Water Pipe line works (Portable, Recycle & Waste Water):- 74% of works Completed (completion schedule is March 2026).

15. Status of the 816 Acres of Phase-II lands

- Total length of road is 13.64 km in Phase- II land.
- Only 1.3 Km length of road land clearance given out of 13.64 Km as on date 12-02-2026 (Embankment formation upto 1 km is completed & Subgrade, Drain & Culvert works under progress).

16. As seen from the above, the APIIC has started works for Phase-I area where APIIC has obtained Environmental Clearance (EC) and Consent to Establish (CTE) which is sufficient to start the works.

17. For Phase-II, APIIC has started laying of 1.3 Kms length of road only and for the 2nd Phase they obtained EC vide order dated 13.01.2026. Copy of the EC Order dated 13.01.2026 is submitted as **Annexure-V**.

It is further submitted that the Revenue Divisional Officer, Addaroad Junction, Anakapalli district has submitted a report (copy enclosed) stating that the Tahsildar, Nakkapalli has reported that the reliefs sought by the applicant in O.A. No.234/2025 are as follows:

1. To direct the respondents to stop all construction and preparatory works being carried out at the proposed Bulk Drug Park site.

2. To conduct a comprehensive cumulative feasibility study with regard to the proposed project.
3. To initiate appropriate action against the concerned authorities for proceeding with the project without obtaining the mandatory statutory clearances.
4. To award appropriate compensation to the affected inhabitants of Nakkapalli and S. Rayavaram Mandals.
5. To allocate CSR funds for safeguarding the environment, generating employment opportunities, improving health facilities, and protecting the flora and fauna in the affected areas.

In this regard, it is submitted that, as part of the Visakhapatnam-Chennai Industrial Corridor initiative, the Government has proposed the development of the Nakkapalli Industrial Cluster covering an extent of about 4,000 acres in Chandanada, Rajayyapeta, Butchirajupeta, Vempadu and D.L. Puram villages. Based on the requisitions submitted by APIIC, patta lands admeasuring Ac.2248.26 Cts were acquired and handed over to APIIC. Further, proposals were also submitted for the alienation of Government land admeasuring Ac. 1789.13.Cts and for the purchase of Ac.135.87 Cts under the Direct Purchase Scheme.

The Government of Andhra Pradesh, vide G.O.Ms.No.45, Industries & Commerce (Infra) Department, dated 26.08.2020, incorporated A.P. Bulk Drug Infrastructure Corporation Ltd. (APBDIC), a 100% subsidiary of APIIC, as the State Implementing Agency under the Central Scheme "Promotion of Bulk Drug Parks." Approval was accorded for establishment of the Bulk Drug Park in a minimum extent of 2,000 acres, authorizing of APIIC to submit proposals to the Government of India. The Department of Pharmaceuticals, Government of India, accorded final approval for establishment of the Bulk Drug Park at Nakkapalli with a total project outlay of Rs.1,876.66 Crores over an extent of Ac.2001.80.Cts., including a grant-in-aid of Rs.996.45 Crores towards Common Infrastructure Facilities. Subsequently, the Government of Andhra Pradesh vide G.O.Rt.No.02, Industries & Commerce (Infra) Department, dated 02.01.2024, accorded administrative sanction for the project.

Thereafter, the Government of Andhra Pradesh, vide G.O.Ms. No.76, Industries & Commerce (P&I) Department, dated 26.11.2024, allotted an extent of Ac.2200.00 cents to M/s ArcelorMittal Nippon Steel India Limited for the establishment of an Integrated Steel Plant under Phase-I.

Subsequently, APIIC, out of the lands already acquired for the Nakkapalli Industrial Cluster, allotted the following extents of land..

- AM/NS: Ac.2263.92.Cts.
- BDP : Ac.1295.53.Cts.

Out of Ac.2001.80cts initially proposed for the Bulk Drug Park, approximately Ac.706.27 cts were allocated for establishment of the Integrated Steel Plant in Vempadu, D.L. Puram, Rajayyapeta, Chandanada and Butchirajupeta villages, thereby reducing the land available for the Bulk Drug Park. As per Government of India norms, the minimum required extent for establishment of a Bulk Drug Park is 2,000 acres.

In order to compensate for the reduced extent, APIIC revised the master plan and submitted requisition proposals for allotment of additional land admeasuring Ac.814.60cts in Peda Teenarla, Upmaka, N. Narsapuram, Ch.L. Puram and Gudivada villages of Nakkapalli Mandal under Phase-II. The process of land acquisition for the said lands is presently under progress.

Accordingly, as per the prescribed procedure, the Public Hearing was conducted on 06.08.2025 at 11:00 AM near the MRO Office, Nakkapalli, Anakapalli District duly following procedure notified in EIA notification 2006.

As per the information furnished by the Environmental Engineer, A.P.Pollution control Board, Regional Office, Visakhapatnam, the APIIC has started works for Phase- I area where APIIC has obtained Environmental Clearance (EC) and Consent to Establish (CTE). For Phase-II, APIIC has started laying of 1.3 Kms length of road only and for the 2nd Phase they obtained EC vide order dated 13.01.2026.

It is further submitted that the lands allotted under Phase-I for establishment of the Bulk Drug Park are situated in Butchirajupeta, Chandanada, Rajayyapeta, D.L. Puram and Vempadu villages of Nakkapalli Mandal. In respect of private patta lands, compensation has been duly paid at the rate of Rs.18,00,000/- per acre, in addition to compensation for trees and structures as per the valuation reports furnished by the concerned Government departments. For assigned lands, compensation has been paid at the rate of Rs.12,60,000/- per acre, and in respect of encroached lands, compensation has been paid at the rate of Rs.6,30,000/- per acre.

Further, 92 Project Displaced Families (PDFs) have been identified in area allotted for Bulk Drug Park. Each eligible family (treating the family head, major son and unmarried major daughter as separate families) is being paid an amount of Rs.8,98,000/- towards housing assistance, subsistence allowance, transportation charges, and one-time settlement benefits. In addition, each family has been allotted Ac.0.05.Cts. house site in a layout developed at Bodugallam village of Nakkapalli Mandal, in accordance with the provisions of Schedules II and III of the RFCTLARR Act, 2013. All required amenities, as stipulated under the Land Acquisition Act, are being provided in the layout. The Rehabilitation and Resettlement Scheme has been approved by the Commissioner, Rehabilitation & Resettlement, Government of Andhra Pradesh, vide Rc. No.104/CRR/A1/2025, Dt:04.06.2025.

It is submitted that land acquisition for the lands proposed under Phase-II is presently under progress. Rehabilitation and Resettlement benefits to the Project Displaced Families under Phase-II will also be implemented in accordance with the provisions of the RFCTLARR Act, 2013.

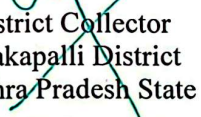
It is further submitted that the land acquisition proceedings for the Bulk Drug Project Phase I have been completed, while Phase II is presently under active progress. However, the commencements of works for the Bulk Drug Park are yet to be materialized. Unless and until the project works are commenced for the Bulk Drug Park, the question of environmental pollution does not arise at this stage.

In view of the above, it is submitted that necessary Environmental Clearances have been obtained as per the information ascertained from the Environmental Engineer, Visakhapatnam Regional Office, A.P. Pollution Control Board and that compensation and rehabilitation measures are being implemented in accordance with the provisions of the RFCTLARR Act, 2013.

Hence, the allegation that appropriate compensation and rehabilitation have not been provided to the affected persons is not correct.

In view of the above circumstances, it is humbly requested the Hon'ble National Green Tribunal, Chennai that the above case vide O.A.No.234 of 2025 may kindly be closed in the interest of justice as it is devoid of merits.

Yours faithfully


District Collector
Anakapalli District
Andhra Pradesh State
**DISTRICT COLLECTOR
ANAKAPALLI**

Report on Original Application No.234 of 2025 (SZ) before the National Green Tribunal Southern Bench, Chennai filed by Nakkapalli Mandal Displaced Person Welfare Association against the development of AP Bulk Drug Park near Bay of Bengal

It is to submit that Nakkapalli Mandal Displaced Person Welfare Association against the development of AP Bulk Drug Park near Bay of Bengal has filed a case before the National Green Tribunal Southern Bench, Chennai in Original Application no. 234 of 2025(SZ).

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- ii. Besides that, the proposed bulk drug park is situated near the Bay of Bengal and the proposal is to discharge the waste and chemicals in the Bay of Bengal. This will have very serious adverse impact on aquatic life. That the project activity is proceeding by laying pipelines etc without the CRZ Clearance.

The Hon'ble NGT vide order dated 21.11.2025 issued the following:

"1. Let the notices be issued to the respondents through the Tribunal as well as privately.

2. Mr. K. Ravindranath, the learned counsel, accepts notice on behalf of Respondents No.2 to 4, 6 and 7.

3. The applicant is directed to serve papers on the standing counsel appearing for the official respondents.

4. Post the matter on 06.02.2026."

Copy of the Hon'ble NGT Order dated 21.11.2025 is herewith enclosed as **Annexure-I**.

In this regard, the following is submitted for kind perusal:

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Environmental Engineer
A.P. Pollution Control Board
Regional Office, Visakhapatnam

- iii. M/s. Hetero group of industries in N. Narsapuram, Ch. Lakshmipuram, Rajayyapet, PeddaTeernala (V), Nakkapalli (M), Anakapalli (4 units are in operation).
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2. APPCB permitted 3 No. of CETPs and 2 No. of industries in the Anakapalli District for marine discharge. The details are given below:
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 - ii. M/s. Achutapuram Effluent Treatment Plant, Achutapuram.
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- All the CETP's/industries installed online pH, Total suspended solids (TSS), Total Organic carbon (TOC) analyzers in the marine pipeline & web cameras, which were connected to the CPCB/APPCB web site for continuous monitoring of treated effluent being discharged into the Sea.
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M/s Andhra Pradesh Industrial Infrastructure Corporation Ltd (APIIC) has obtained Environment and CRZ clearance vide letter No.: 21-140/2018-IA.III dated 13th July 2023 from the Government of India Ministry of Environment, Forest and Climate Change IA Division for "Development of Industrial Park "Near Nakkapalli mandal, Anakapalli District, Andhra Pradesh in an area of 3555 acres and for . The APIIC has proposed to establish 15 MLD CETP in phased manner. The APIIC proposed to Recycle - 9.4 MLD of treated wastewater and discharge through Marine outfall - 5.27 MLD. The APIIC has carried out studies to fix the marine outfall and as per

NCSCM study report, approximate length of marine pipe line is 2.8 km out of which 1.8 km is on land and 1.0 km is in sea, Marine outfall pipe line is proposed to have a 0.2 m diameter with one riser with one port (non -return valve) of 0.2 m diameter, Advection-dispersion study was carried for proposed marine outfall locations to assess the dispersion of the effluents. As per study, the plume is confined to water depth greater than 10m MSL. The dispersion of effluents is controlled by the prevailing currents and no movement of thermal plume is observed towards north, south or east or towards the shore. As per the Mathematical Model Study and the marine disposal outfall location: 17°20'12.05"N & 82°42'34.98"E and obtained NoC from APPCB August 17, 2021. Individual units shall not allowed to marine discharge. Marine outfalls are established based on design approvals provided by the National Institute of Oceanography (NIO) based on detailed studies of ocean currents, dispersion capabilities, aquatic life sensitivity and tidal patterns and are cleared by the Ministry of Environment & Forests through Environmental Clearances.

3. To safeguard coastal and marine ecosystems, the Andhra Pradesh Pollution Control Board (APPCB) has established comprehensive Standard Operating Procedures (SOPs) for effective monitoring and regulation of these discharges.
4. The marine monitoring system implemented by APPCB demonstrates technologically advanced, transparent, and efficient environmental governance, through a combination of strict SOPs, digital tools, and institutional coordination, APPCB is setting a benchmark in marine pollution control. Continued enhancements will ensure the sustainability of marine ecosystems and the compliance of industrial practices with environmental standards.
5. The Government of Andhra Pradesh (GoAP), issued G.O.Ms.No.76 dated 26.11.2024, allocating approximately 2,200 acres of land (of which 1,920 acres fall within the approved APIIC Nakkapalli Industrial Park) to M/s Arcelor Mittal Nippon Steel India (AMNSIL) for the establishment of Phase-1 of a Greenfield Integrated Steel Plant (ISP).
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Order dates: 13.07.2023, 15.03.2024 & 08.05.2025 for Phase-I is submitted as **Annexure-II**.

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9. Andhra Pradesh Bulk Drug Infrastructure Corporation Limited has filed an application before the SEIAA, A.P, MoEF & CC, GoI, to obtain Environmental Clearance. The SEIAA, AP, MoEF & CC, GoI vide letter dated 04.05.2025 has issued Terms of Reference (TOR) and advised the proponent to prepare EIA report based on the Standard TOR with Public Hearing then submit to SEAC, AP for appraisal to obtain Environmental Clearance.
10. As per EIA notification, the proposed development of Andhra Pradesh Bulk Drug Park over an area of 514.27 Ha (1270.80 Acres) near Nakkapalli, Anakapalli District, Andhra Pradesh by M/s. Andhra Pradesh Bulk Drug Infrastructure Corporation Limited is covered under Item No. Category "B1", Project or Activity '3(b) of the schedule of the EIA notification for which Public Hearing is mandatory to get Environmental Clearance from the State Level Environment Impact Assessment Authority (SEIAA), A.P, MoEF & CC, GoI.
11. Accordingly, as per the prescribed procedure, the Public Hearing was conducted on 06.08.2025 at 11:00 AM near the MRO Office, Nakkapalli, Anakapalli District duly following procedure notified in EIA notification 2006. The minutes of the Public Hearing along with video & audio submitted to the MoEF&CC for taking necessary action. (Copy of minutes is enclosed.).
12. The area was inspected on 18.02.2026 and observed that the APIIC has started laying of roads, office buildings, etc.,
13. The Environmental Engineer, APPCB requested the Zonal Manager, APIIC Anakapalli to provide the status of the works being implemented. Accordingly, the ZM, APIIC has submitted note duly informing the works implemented and their status. Copy of APIIC note is submitted as **Annexure-IV**.
14. The Government of India/ Ministry of chemicals and fertilizers / Department of Pharmaceuticals Dated: 7th December 2023 has accorded final approval to establish


Environmental Engineer
A.P. Pollution Control Board
Regional Office, Visakhapatnam

Bulk Drug Park at Nakkapalli in an extent of 2001.80 Acs (1992 Acres in Possession) with following means of Finance.

S.No	GoI Grant	GoAP Grant	Debt	Total
1	996.45	200.00	680.21	1876.66

15. Status of the Project for the Phase I -1185 Acres:-

- Work was awarded to M/s. SRR projects Pvt. Ltd under EPC Mode for Rs.511.83Cr with tender 6.39% less and with an agreement period of 24 Months.
- Administrative Sanction No: G.O.Rt.No.02 of I & C (Infra) Dept, Dated: 02.01.2024 for Rs.1875.66 Cr
- Technical Sanction No: 02/CE-III/APIIC/2024-25,Dt.31.07.2024 for Rs. 875,35,77,180/-
- Agreement No :03/CE(N)/APIIC/2024-25 Dt 15.11.2024 for Rs. 511,83,06,449.37
- The Topography survey works 100% completed for 1185 Acres.
- Geotechnical investigation works 100% completed for 1185 Acres.
- Jungle clearance work 100% completed for 1185 Acres
- Embankment 15.52/16.2 Km - 96 % of works Completed. 680m length of Road Land Clearance is required.
- Subgrade 15.52/16.2 Km - 96 % of works completed. 680m length of Road Land Clearance is required.
- CTSB 15.52/16.2 Km - 96% of works Completed 680m length of Road Land Clearance is required.
- WMM 15.52/16.2 Km - 96 % of works Completed 680m length of Road Land Clearance is required.
- Prime Coat 15.52/16.2 Km - 96% of works Completed 680m length of Road Land Clearance is required.
- DBM 15.52/16.2 Km - 96% of works Completed 680m length of Road Land Clearance is required (completion schedule is Feb 2026).
- Storm Water drain 31/32.4 KM - 95 % of works Completed 680m length of Road Land Clearance is required (completion schedule is Feb 2026).
- Box Culvert 17/17 Nos – 100 % of works Completed


 Environmental Engineer
 A.P. Pollution Control Board
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- Laying of Hume pipe - 100% of works Completed
- Bridges - Slabs Finishing works are under progress.
- Overall progress 97% Completed (completion schedule is March 2026).
- OHSR 1: 93% of works Completed (completion schedule is April 2026).
- OHSR 2: 93% Completed (completion schedule is April 2026).
- Admin Building– Plastering, windows fixing & flooring works are in progress 82% of works Completed (completion schedule is March 2026).
- 31 MLD WTP – CLF completed remaining RCC works are under progress 85% of works Completed (completion schedule is April 2026).
- R&D – RCC works completed, Masonry works are under progress 74% of works Completed (completion schedule is March 2026).
- Incubation: - Superstructure works are under progress 60% of works Completed (completion schedule is May 2026).
- Truck Parking - 90% of works Completed (completion schedule is April 2026).
- 33/11 KV Substation & Street Lights – 20% of works Completed (completion schedule is April 2026).
- Water Pipe line works (Portable, Recycle & Waste Water):- 74% of works Completed (completion schedule is March 2026).

16. Status of the 816 Acres of Phase-II lands

- Total length of road is 13.64 km in Phase- II land.
- Only 1.3 Km length of road land clearance given out of 13.64 Km as on date 12-02-2026 (Embankment formation upto 1 km is completed & Subgrade, Drain & Culvert works under progress).

17. As seen from the above, the APIIC has started works for Phase-I area where APIIC has obtained Environmental Clearance (EC) and Consent to Establish (CTE) which is sufficient to start the works.

18. For Phase-II, APIIC has started laying of 1.3 Kms length of road only and for the 2nd Phase they obtained EC vide order dated 13.01.2026. Copy of the EC Order dated 13.01.2026 is submitted as **Annexure-V**.

This report is submitted for kind consideration.


**ENVIRONMENTAL ENGINEER,
 A.P POLLUTION CONTROL BOARD,
 REGIONAL OFFICE, VISAKHAPATNAM**

Environmental Engineer
 A.P. Pollution Control Board
 Regional Office, Visakhapatnam

Item No.01:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No. 234 of 2025 (SZ)

IN THE MATTER OF:

Nakkapalli Mandal Displaced
Persons Welfare Association

...Applicant(s)

Versus

Union of India & Ors.

...Respondent(s)

Date of hearing: 21.11.2025.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. PRASHANT GARGAVA, EXPERT MEMBER

For Applicant(s): Mr. Kumar Bhaskar represented
Mr. Sravan Kumar.

For Respondent(s): Mr. K. Ravindranath for R2 to R4,
R6 & R7.

ORDER

- 1.** Let the notices be issued to the respondents through the Tribunal as well as privately.
- 2.** Mr. K. Ravindranath, the learned counsel, accepts notice on behalf of Respondents No.2 to 4, 6 and 7.
- 3.** The applicant is directed to serve papers on the standing counsel appearing for the official respondents.
- 4.** Post the matter on **06.02.2026**.



Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Prashant Gargava, EM

**O.A. No.234/2025 (SZ)
21st November, 2025. Mn.**

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

To,

The VCMD
ANDHRA PRADESH INDUSTRIAL INFRA STRUCTURE CORPORATION
ANDHRA PRADESH INDUSTRIAL INFRASTRUCTURE CORPORATION
LIMITED, Tower – 1, Plot No – 1, IT Park, Auto Nagar,
Mangalagiri – 522 503,
Guntur District, Andhra Pradesh,,Guntur,Andhra Pradesh-522503

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the Ministry vide proposal number IA/AP/NCP/261625/2018 dated 30 Mar 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC23A031AP110907
2. File No.	21-140/2018-IA.III
3. Project Type	New
4. Category	A
5. Project/Activity including Schedule No.	7(c) Industrial estates/ parks/ complexes/ areas, export processing Zones
6. Name of Project	Development of Industrial Park near Nakkapalli Village, Nakkapalli Mandal, Visakhapatnam District
7. Name of Company/Organization	ANDHRA PRADESH INDUSTRIAL INFRA STRUCTURE CORPORATION
8. Location of Project	Andhra Pradesh
9. TOR Date	12 Jun 2019

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 13/07/2023

(e-signed)
Amardeep Raju
Scientist E
IA - (INFRA-1 sector)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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2. The proposed project is for Development of Industrial Park near Nakkapali Village, Nakkappalli Mandal, Visakhapatnam District, Andhra Pradesh in an area of 144.0276ha (3555 acres). This Project site falls at Latitude 17°21'35.64"N and Longitude 82°42'5.77"E and existing ground elevation is ranging from 0 m to 126 m.

3. ToR was granted vide letter No. 21-140/2018-IA.III dated 12th June 2019 during the 215th meeting held on 20th May, 2019.

4. The proposed project falls under 7 (c) Industrial Park, Cat - A as per EIA notification 2006, and its subsequent amendments. Total Project Cost is Rs. 1191.00 Cr.

5. Land use /Land cover of project site is as following:

S.No.	Landuse/Landcover	Area (ha)	Percentage (%)
1	Agriculture Plantation	722.4	50.2
2	Aquaculture/Pisciculture	101.9	7.1
3	Builtup (Rural)	22.7	1.6
4	Crop land	84.1	5.8
6	Forest Plantation	0.1	0.0
7	Forest-Dense	0.0	0.0
8	Lakes/Ponds	6.1	0.4
9	Mining/Industrial	1.2	0.1
10	Reservoir/Tanks	12.3	0.9
11	River/Stream/Drain	30.7	2.1
12	Sandy areas	41.4	2.9
13	Scrub land Dense	229.6	16.0
14	Scrub land Open	186.7	13.0
Total		1439.1	100.0

6. List of industries to be housed with: Types of industries expected to be established in proposed Industrial Park are as following:

S. No	Sector	Sub Sectors	Anticipated Types of Industries/ Activities	Categorisation of Industry as per EIA notification, 2006	Categorization as per CPCB
1	Petrochemical, Chemical including Pharmaceuticals	Pharmaceuticals	Formulation (O), Bulk Drugs (R), Intermediates (R), Herbal medicines (G), bio pharmaceuticals (O).	Category A & B	Red and Orange
		Chemicals & petrochemicals	Petrochemical products, petrochemical based processing industries	Category A & B	Red

			<p>Polypropylene Unit (R), Propylene Intermediates (R) (Cumene- Phenol Acetone-Bisphenol-PC chain; Acrylic acid- Oxo-Alcohols-Acrylates chain; Propylene Oxide-Polyols-Propylene Glycol chain; Acrylonitrile, Epichlorohydrine & Isopropyl alcohol etc.) and Speciality chemical (R) Speciality Chemicals (construction chemicals, electronic chemicals, food additives, mining chemicals, oilfield chemicals, pesticides, plastic additives, printing inks, rubber processing chemicals, specialty paper chemicals, textile chemicals, speciality surfactants, speciality polymers and water management chemicals etc.)</p>		
2	Industrial and Consumer Electronics	Photovoltaic Zone	<p>Polysilicon Ingots (O), Wafer Unit (O), PV Cells & Modules (W), PV Ancillary (W), Medical equipment (W), control equipment (W). defense electronics (O) Communication Equipment (W) (Mobiles/BTS/Router/switches/Dish Antennas), Consumer Electronics (TV/Cameras/set top boxes), Electronic Components (W), Industrial Electronics (W) (Invertors/UPS/LEDs /Energy meters etc.,) and Consumer durables (W) such as Washing machines, Refrigerators, Air</p>	Not Applicable	Orange and White

			conditioners, Microwave ovens, Kitchen equipment, utensils, Brown goods and domestic appliances Pressure cookers, Collapsible tubes, utensils, cutlery, wire products etc.		
3	Industrial Engineering	Auto and Auto components	Manufacture of motor vehicles (R) (such as manufacturing of Tractors, Buses etc.) Manufacture of parts and accessories for motor vehicles (O) (includes parts such as brakes, gearboxes, axles, seats, tyres, rubber products etc.)	Not Applicable	Red, Orange
		Aerospace and defence	Aero engine Components (R) such as Propellers/Rotors, etc. Aero structure Components (R), Fuselage Manufacture (O), Aircraft Construction and Assembly (G, W). Avionics, Aero engine & Aero structure Subassemblies. Manufacture of Military/Defence fighting vehicles/ Defence Electrical and Electronics(R) (Manufacturing of semiconductors, chips, transmitters, R&D etc. Panels, Components, Equipments and Power Systems, Electrical Cable Accessories / Harnesses, Aircraft Interiors Equipment Furnishings, Tooling, Ground Support & Airfield Equipment. Manufacture of communication devices (Telephone sets, incl. telephones for cellular	Not Applicable	Red, Orange Green and White

			networks or for other wireless networks; others, VHF))		
		Engineering	Heavy Engineering Goods	Category A and B for Metallurgical industries for ferrous & non-ferrous	Red, Orange and White
		Industrial Machinery(R),	Mining Machinery, Construction Machinery, Material handling equipment, Metallurgical equipment, Textile machinery, Air pollution control systems, Furnaces, cooling towers etc.		
		Heavy electrical equipment and components (R)	Electrical motors, generators, Boilers, turbines, power cables, inverters, switch gears, Capacitors, transformers etc.		
		Other Industrial Machinery (R)	Printing and Processing Machines, Transmission Shafts		
		Process plant and	Machinery for processing		

			equipment (R)	chemicals, Food, cement, plastics, Hydrocarbons, Pharmaceuticals, sugar, Injection-moulding machines		
			Machine tools (R)	CNC Machines		
			Others (R)	Floating docks and storage vessels		
			Light Engineering (G, W)			
			I. C. Engines and parts	Compression Ignition and Electrical Ignition type IC Engines Compact engines, parts of IC engines		
			Electric manufacturers	Power cables, Electric filament or Discharge lamps, electric wires and cables, Insulated Wires, Electric Conductors and Optical Fibre Cables, Wires and Cables of Oxygen Free Copper, wire ropes etc.		

			Industrial equipment	Industrial Gears, Pumps, compressors, Valves, electric fans, Diesel engines etc.		
			Industrial consumables (O)	Antifriction Bearings, cutting tools, dry cells copper cathodes and sections of cathodes unwrought,		
			Industrial durables (G, W)	Aluminium extruded and rolled products		
			Hardware (G, W)	High tensile fasteners, Industrial fasteners, nuts bolts		
			Metal/Metals Forming			
			Steel pipes and tubes	Seamless pipes and tubes of iron and steel, Welded pipes and Tubes of iron/ steel tube or pipe fittings of iron or steel.		
			Castings and forgings (O)	Steel, alloy steel and non-ferrous metals for engineering, automobile and shipping sectors		
			Others			
			Manufacture of basic iron and steel (Ferro alloys, wire of steel by cold drawing, tube and tube fittings etc.) and basic			

			<p>precious and other non-ferrous metals) (R)</p> <p>Manufacture of motor vehicles (such as manufacturing of Tractors, Buses etc.) (R)</p> <p>Manufacture of parts and accessories for motor vehicles (includes parts such as brakes, gearboxes, axles, seats, tyres, rubber products etc.) (O)</p>		
		<p>MSME (includes Leather, Plastics, wood etc.,)</p>	<p>Technical Textiles (W) (Diapers, Non - woven fabric for disposables & wipes, Personal protective equipment (PPEs), hoses, webbings for seat belts, conveyer belts, Tyre Cord Fabric, Teabags filter paper, PCBs, composites, fishnets, Sports-wear, Geotextiles, Medical textiles, heart valves, artificial limbs, implantable materials, bulletproof vests, airbags, parachute fabric, high altitude and flame retardant clothing, architectural membranes etc.). Ginning/ Weaving, Spinning mills, Weaving and Knitting Mills (G).</p> <p>Polymer & Engineering Plastics End Products (W) (Automotive components, Roofing sheets, Pipes, marine boats, hulls and sails, wiring and cables, medical disposables syringes, blood bags, catheters, eye wears, BOPP films, flexible and rigid packaging products, writing instruments, household goods, furniture, electrical</p>	<p>Not Applicable</p>	<p>Orange, Green and White</p>

			<p>accessories, toys, window and door profiles, roto moulded tanks, floor coverings, GRP Pipes, FIBC (Flexible intermediate bulk containers), drums, moulded luggage etc.).</p> <p>Leather Products (G/W) such as Sports goods excluding tanning and hide processing Plastic products (G/W) for Packaging, automobile, consumer durables, healthcare, etc. by Injection, Blow Moulding, Extrusion etc.,</p> <p>Polyurethane Products (O) (Rigid and flexible foams, Furniture & bedding, car seats, automotive components (bumper panels, steering wheels, dashboards, door panels, instrument panels etc.), Construction & building products, footwear, appliances, Cold Insulations, CASE (coatings, adhesives, sealants and elastomers) etc.)</p>		
4.	Building Materials Industry/Non-Metallic minerals	Building Materials Industry/Non-Metallic minerals	Tiles, Ceramics and refractories, glass and glassware, graphite, marbles, processed minerals, Clay building products, bricks, AAC Blocks, Kerb Stones etc.	Not Applicable	Red, Orange and Green
5	Marine logistics/Storage and compatible activities	CRZ permissible hazardous material storages	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	Category B	Red

7. Land use area for the types of industries expected to be established in proposed Industrial Park are as following:

S.No	Land Use	Area in Acres	Area (%)
1	Industrial Sectors		
2	Industrial Engineering	664.8	18.7
3	Building Materials	102.7	2.9
4	Industrial and consumer electronics	481.2	13.5
5	Petrochemical, Chemical including Pharmaceuticals	258.2	7.3
6	Industrial Area	1506.9	42.39
7	Marine Logistics	207.4	5.83
8	Un utilized Hill	355.9	10.01
9	Amenities	29.1	0.82
10	Utility	127.4	3.61
11	Residential/social infrastructure	83	2.33
12	Settlements	45.7	1.28
13	Logistics	29.1	0.82
14	Green	588	16.52
15	SST	27	0.76
16	Supporting facilities	11.1	0.31
17	Roads	363.6	10.2
18	Revenue Water body	180.8	5.08
	Total	3555(144.0276ha)	100

8. The hillock is located on the North west direction of the project boundary over an area of 356 acres of the residential area on the top of the hill is excluded as it involves cutting of top hill as per EAC recommendation. An area of about 37.6 acres is only planned on the foothill side as the residential area by excluding the hill top. Vegetation on the hill top will remain untouched.

9. Water Bodies & impact on Drainage: Bay of Bengal – Abutting and Tandava Nadi is 6.9 km –SW.

10. Water requirements: Total water demand for the proposed IP is ~17.60 MLD but considering the reuse of ~1.61 MLD of treated sewage from the STP, the net freshwater demand is ~15.99 MLD, will be sourced from Yeleru Left Main Canal located north to site. Water supply approval for Nakkapalli I.P has already been obtained from Visakhapatnam Industrial Water Supply Company Limited (VIWSCO), GoAP. The withdrawal of groundwater is not envisaged as a part of proposed development.

11. Waste water Management: Total Industrial Wastewater generation is proposed up to 5.27 MLD and total 2.95 MLD sewage generation is proposed. Industrial wastewater shall be treated in the proposed CETPs up to discharge standards and through marine outfall discharging into sea. Industrial wastewater shall be treated within industry premise and treated wastewater will be reused within the industry. CETPs shall have a temporary storage facility for 30 days, wastes shall

be periodically disposed to nearby TSDF. Sludge generated from STP shall be composted and will be used as manure for greenbelt/ green areas development. Estimated MSW generation is 18.5 TPD and Industrial Solid Waste is 79.5 TPD. The solid waste generated from the proposed project will be segregated as Municipal waste, Hazardous waste & E-Waste. Municipal waste generated will be disposed to local bins for further treatment and disposal. Individual industries generating hazardous waste shall be sent through authorized waste handler for further treatment and disposal. E-Waste generated will be collected, stored and transported to authorised recyclers. Solid Waste Management Rules, 2016 and Construction & Demolition Waste Management Rules, 2016 (as amended) will be followed for environmental sound management of respective waste. Hazardous and other waste Management Rules, 2016 (as amended) will be followed for environmental sound management of hazardous waste. Hazardous wastes will be disposed through approved APPCB/CPCB vendors to nearby TSDF.

12. CETP details: APIIC shall develop CETPs (two Streams) for non-pharma and pharma, chemical and petrochemical units separately on modular basis based on industrial wastewater generation. The treated wastewater from CETP will be disposed into sea through marine outfall facility. To begin, APIIC proposes to establish a 2.04 MLD CETP as 1st module and remaining will be developed in modular basis inline to requirements and demand. For CETP 1, the High TDiS wastewater volume is expected to be about 223 KLD and the Low TDiS wastewater is expected to be about 300 KLD. For CETP 2, the Low TDiS wastewater volume is expected to be about 1388 KLD and 130 KLD of the metal pre-treatment and finishing wastewater expected from the engineering /Auto/aerospace/Industrial Electronics Sectors.

13. STP details: The sewage from residential areas will be treated in STP which will be developed on modular basis. Sequencing Batch Reactor (SBR) system is proposed for sewage treatment. SBR system is a fill and draw activated sludge system. High-efficiency oxygen transfer aeration equipment shall be used in SBR process to satisfy the high-rate oxygen consumption requirement at the starting of the “fill” and “aeration” cycles. The total estimated STP capacity for overall development area is ~2.95 MLD. The treated sewage shall be stored as non-potable water having detention time of minimum 24 hours. Separate water distribution network is being proposed to provide for non-potable supply. Treated sewage will be reused for greenbelt and toilet flushing etc.

14. Public hearing: Public hearing was conducted Visakhapatnam district on 25th November, 2020 the details are following:

S.no	Date	Venue	Chaired by	District
1	25 th November 2020	At project site	Joint Collector and Additional District Magistrate	Visakhapatnam

15. Tree cutting and Green Belt Development: Approximately 2705 naturally grown trees will be involved in tree cutting apart from the commercial plantations. Major visible trees are Borassus flabellifer (Thaadi), Casuarina equisetifolia (Sarugudu), Anacardium occidentale (Jeedi mamidi), Acacia auriculiformis (Australia Tumma) & Eucalyptus globulus (Neelagiri chettu). In the proposed Industrial Park, an area of 690 acres is allotted as green area, which covers around 17.7% of total area. Adequate green peripheral buffers (15m) are provided all along the project boundary. Adequate green buffer (50m) is provided near settlements, water bodies (as per norms), etc.

landscaped green spaces will be provided & will serve as lung space for the industrial park. Approximately 4,65,000 numbers of trees are proposed to be planted in Nakkapalli IP. The survival of the plantation shall be monitored frequently and survival rate of the plantation during operational phase shall not be less than 80%. A capital cost of INR 62.13 million (6.13 Crores) shall be earmarked for this purpose and INR of 3.11 million (0.31 Crores) shall be allocated for recurring expenses per annum towards green belt development and maintenance.

16. Diversion of forest land: There is no involvement of diversion of forest land.

17. There is no National Parks, Sanctuaries and Tiger Reserves, Eco-Sensitive Zone (ESZ) or Eco-Sensitive Area (ESA) notified by the MoEF&CC within 10 km of proposed project site.

18. Energy conservation and Rain Water Harvesting: Estimated Installation Capacity for Solar Power Harnessing is 10.10 MW. Estimated Volume of run-off that can be harvested will be 3193760 Volume (m³)/year. Rainwater harvesting techniques will be adopted at park and industrial level.

19. CRZ area: The proposed project is in CRZ area (Non-Eroding Coast). NCSCM has conducted HTL/LTL demarcation studies within 7km radius of project site. The project development area does not fall or contain any environmentally sensitive areas as specified in CRZ Notification and that the project area meets the regulations of CRZ Notification, 2011. CRZ area of 288.57 acres (7.4%) will be utilised storage of chemicals/petroleum products as permissible under CRZ notification, 2011 as applicable. The proposed Marine outfall for CETP treated wastewater will pass through the CRZ areas. There is a backwater/stream flowing within the site and a buffer of 100 m or width of the creek as per CRZ regulation is proposed and green areas will be developed in the buffer area.

- i. The proposed project activities such as Marine Logistics/Storage & Other Compatible Activities falls on(a). The intertidal zone (CRZ 1B - Creek), (b). CRZ III - No Development Zone (NDZ) (HTL to 200 m and 100 m from creek or width of the creek whichever is less) and CRZ III (200 to 500 m from HTL).
- ii. The proposed green area falls on CRZ III - No Development Zone (NDZ) (HTL to 200 m and 100 m from creek or width of the creek whichever is less).
- iii. The proposed roads falls on the CRZ III of Creek, CRZ 1B of creek, CRZ III (200 to 500m), NDZ and CRZ IVB (Creek). iv. Proposed Supporting Facilities such as pipelines, conveying systems, power cables/transmission lines, falls on CRZ 1B, CRZ III, CRZ IVB and CRZ IVA (Marine outfall pipeline).
- iv. APCZMA vide letter no.332/CRZ/CON/2021 dated 18.01.2022 recommended the proposal to the Ministry with the no objection.

20. Marine disposal: The proposed project involves marine disposal. NoC from APPCB obtained on August 17, 2021; outfall location: 17°20'12.05"N & 82°42'34.98"E.

21. Land acquisition and R&R issues: Compensation for land and structure are paid as per G.O 160 issued by GoAP dated November 16, 2016 and District collector orders vide File No. REV-ESECOLND(ATGL)82/2017-JA(E3)-VSKPCO/Dt:19-07-2018. As such no R&R is proposed



for the settlements existing in the project boundary. Compensation for the lands, trees and structures if any involved in land acquisition for development of IP would be decided by the District Collector and APIIC would pay the compensation accordingly.

22. Employment Potential: During the construction phase a total of 1200 employees will get employment. During operation phase will get employment of 30,800 of direct employment and 2.5 times of direct employment as indirect employment. Local people will be getting a large employment opportunity and would be given preference for employment based on their skill set.

23. Benefits of the Project: The project shall meet the growing needs of manufacturing sector and will provide better quality of educational and medical facilities to the local people, socio economic benefit to the locals by providing both indirect employment and direct employment. There will be positive impact on social conditions in and around the site due to the Industrial Area.

24. Details of Court cases: No court case is pending against the proposed project.

25. The EAC, after examining the documents submitted by the project proponent and detailed deliberations in its 328th meeting of Expert Appraisal Committee held on 26th May, 2023, recommended the project for grant of Environmental Clearance with stipulated specific conditions along with other Standard EC Conditions applicable for such projects.

26. The Ministry of Environment, Forest and Climate Change has considered the proposal based on the recommendations of the Expert Appraisal Committee (Infrastructure, CRZ and other Miscellaneous projects) and hereby decided to grant Environmental Clearance for the 'Development of Industrial Park near Nakkapali Village, Nakkappalli Mandal, Visakhapatnam District, Andhra Pradesh in an area of 144.0276ha (3555 acres) by M/s Andhra Pradesh Industrial Infrastructure Corporation Ltd. (APIIC)' under the EIA Notification, 2006 as amended and CRZ Notification 2011, subject to strict compliance of the following specific conditions, in addition to all standard conditions applicable for such projects.

A. SPECIFIC CONDITIONS

- i. The Environmental and CRZ Clearance to the project is primarily under provisions of EIA Notification, 2006 and CRZ Notification, 2011. It does not tantamount to approvals/consent/permissions etc required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes as applicable to the project.
- ii. Construction activity shall be carried out strictly according to the provisions of the CRZ Notification, 2011. No construction works other than those permitted in Coastal
- iii. All the recommendations and conditions specified by the Andhra Pradesh Coastal Zone Management Authority (APCZMA) vide letter No. 332/CRZ/CON/2011 dated 18th January, 2022 shall be complied with.
- iv. Necessary approvals be taken during implementation and commissioning from statutory



bodies concerned.

- v. The hillock is located on the North west direction of the project boundary over an area of 356 acres of the residential area on the top of the hill shall excluded as it involves cutting of top hill. An area of about 37.6 acres is shall only planned on the foothill side as the residential area by excluding the hill top. Vegetation on the hill top will remain untouched.
- vi. The Project proponent shall ensure that no creeks or rivers are blocked due to any activities at the project site and free flow of water is maintained. Creek water monitoring program shall be implemented during the construction phase.
- vii. Marine ecological monitoring and its mitigation measures for protection of phytoplankton, zooplanktons, macrobenthos, estuaries, sea-grass, algae, sea weeds, Crustaceans, Fishes, coral reefs and mangroves etc. as given in the EIA-EMP Report shall be complied with in letter and spirit.
- viii. The schedule of implementation for the recommendations of the rapid risk assessment report, disaster management plan and safety guidelines shall be prepared and submitted to the Ministry within 3 months. All the recommendations mentioned in the rapid risk assessment report, disaster management plan and safety guidelines shall be implemented in time bound manner. The compliance to the recommendations as per schedule shall be submitted along with 6 monthly compliance reports to the regional office of MoEF&CC. Necessary arrangement for general safety and occupational health of people should be done in letter and spirit.
- ix. The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- x. The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms. PESO certificate shall be obtained.
- xi. Action Plan for firefighting system including provision for flame detectors, temperature actuated heat detectors with alarms, automatic sprinkler system, fixing the location of fire water tanks, separate power system for firefighting, involvement of qualified and trained fire personnel, nearest fire station & time required to reach the proposed site shall be prepared and implemented.
- xii. APIIC shall develop CETPs (two Streams) for non-pharma and pharma, chemical and petrochemical units separately on modular basis based on industrial wastewater generation.
- xiii. The member units shall provide storage tanks for storage of effluent for monitoring the characteristics of effluent before taking into the CETP for further treatment.
- xiv. Proper meters with recording facilities shall be provided to monitor the effluent quality



and quantity sent from member industries to CETP and from CETP to re-use on a continuous basis.

- xv. Process organic residue and spent carbon, if any, shall be sent to Cement and other suitable industries for its incinerations. ETP sludge, process inorganic & evaporation salt shall be disposed of to the TSDF.
- xvi. Domestic effluent shall be treated in Sewage Treatment Plant. MSW waste shall be treated in digester and recovered gas shall be used in the canteen.
- xvii. Continuous online (24x7) monitoring system for stack emissions/effluent shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.
- xviii. Ambient noise levels shall conform to the prescribed standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during development/ construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/SPCB.
- xix. The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers, adsorbers, and biological degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.
- xx. All the commitments made to the public during the Public Hearing/Public Consultation shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC.
- xxi. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured/recorded to ensure the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six Monthly Monitoring reports.
- xxii. Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016.
- xxiii. Rain water harvesting for roof run-off and surface run-off, as plan submitted shall be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging shall



be kept at least 4 mts above the highest ground water table.

- xxiv. All the recommendation of the EMP shall be complied with in letter and spirit and be submitted to the Regional Office, MoEF&CC along with six Monthly Monitoring reports.
- xxv. As per the Ministry's Office Memorandum F. No. 22-65/2017-IA.III dated 30th September, 2020, the project proponent shall abide by all the commitments made by them to address the concerns raised during the public consultation. The project proponent shall initiate the activities proposed by them, based on the commitment made in the public hearing, and incorporate in the Environmental Management Plan and submit to the Ministry. All other activities including pollution control, environmental protection and conservation, R&R, wildlife and forest conservation/protection measures including the NPV, Compensatory Aforestation etc, either proposed by the project proponent based on the social impact assessment and R&R action plan carried out during the preparation of EIA report or prescribed by EAC, shall also be implemented and become part of EMP.

B. STANDARD CONDITIONS:

I. Statutory compliance:

- (i) The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (incase of the presence of schedule-I species in the study area).
- (ii) The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- (iii) All excavation related dewatering shall be as duly authorized by the CGWA. A NOC from the CGWA shall be obtained for all dewatering and ground water abstraction
- (iv) A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
- (v) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Coast Guard, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.

II. Air quality monitoring and preservation:

- (i) The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the project area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.



- (ii) Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed emission standards.
- (iii) Dust collectors shall be deployed in all areas where surface cleaning and painting operations are to be carried out, supplemented by stacks for effective dispersion.
- (iv) Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.
- (v) A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

III. Water quality monitoring and preservation:

- (i) Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.
- (ii) Sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused for horticulture, flushing, backwash, HVAC purposes and dust suppression.
- (iii) A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
- (iv) No diversion of the natural course of the river shall be made without prior permission from the Ministry of Water resources.

IV. Noise monitoring and prevention:

- (i) Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- (ii) Noise from vehicles, power machinery and equipment on-site should not exceed the prescribed limit. Equipment should be regularly serviced. Attention should also be given to muffler maintenance and enclosure of noisy equipments.
- (iii) Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.



- (iv) The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

V. Energy Conservation measures:

- (i) Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- (ii) Provide LED lights in their offices and project areas.

VI. Waste management:

- (i) Necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that they conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986.
- (ii) The solid wastes shall be managed and disposed as per the norms of the Solid Waste Management Rules, 2016.
- (iii) Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.
- (iv) A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project.
- (v) Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

VII. Green Belt:

- (i) An overall green area of at-least 33% of the Industrial Area should be developed with native species. The project proponent of the Industrial Area shall comply with the additional commitment made by them in the EIA report regarding the development of green belt.
- (ii) The Industrial Areas are directed to accordingly allocate the area to be developed as green cover to respective individual industrial units so as to achieve the above mentioned condition.
- (iii) The individual industrial unit, at the time of obtaining EC, shall bring a letter from the Industrial Area for the area allocated to them to be developed as green cover as a part of obligation from the Industrial Area.
- (iv) Wherever possible, plantations around the periphery of the Industrial Area, in the downwind direction and along the road sides shall be provided for containment of pollution and for formation of a screen between the industrial area and the outer civil area. The choice of plants should include shrubs of height 1 to 1.5 m and tree of 3 to 5 m height. The intermixing of trees and shrubs should be such that the foliage area density in vertical is almost uniform.
- (v) The parameters like selection of plant species, procedure for plantation, density of tree plantation etc shall be as per the CPCB guidelines.

VIII. Public hearing and human health issues:



- (i) Workers shall be strictly enforced to wear personal protective equipments like dust mask, ear muffs or ear plugs, whenever and wherever necessary/ required. Special visco-elastic gloves will be used by labour exposed to hazards from vibration.
- (ii) Safety training shall be given to all workers specific to their work area and every worker and employee will be engaged in fire hazard awareness training and mock drills which will be conducted regularly. All standard safety and occupational hazard measures shall be implemented and monitored by the concerned officials to prevent the occurrence of untoward incidents/ accidents.
- (iii) Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- (iv) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- (v) Occupational health surveillance of the workers shall be done on a regular basis.

X. Environment Responsibility:

- (i) The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- (ii) A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- (iii) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- (iv) Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

XI. Miscellaneous:

- (i) The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.



- (ii) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- (iii) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- (iv) The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- (v) The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- (vi) The criteria pollutant levels namely; PM_{2.5}, PM₁₀, SO₂, NO_x (ambient levels) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- (vii) The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- (viii) The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- (ix) The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- (x) No further expansion or modifications in the Industrial Area shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- (xi) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- (xii) The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- (xiii) The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- (xiv) The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- (xv) The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed



by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

(xvi) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

17. This issues with the approval of the Competent Authority.



(Amardeep Raju)
Scientist-E

Copy to:

1. The Principal Secretary, Department of Environment, Forest, Science & Technology, Government of Andhra Pradesh, Hyderabad, A.P.
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi -32
3. The Additional Principal Chief Conservator of Forests (C), Aranya Bhavan, K.M. Munshi Road, Nagarampalem, Guntur-522 004, Andhra Pradesh.
4. The Member Secretary. Andhra Pradesh Coastal Zone Management Authority. (APCZMA), D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chlamavari Street, Kasturibaipet, Vijayawada-520010.
5. The Member Secretary, Andhra Pradesh Pollution Control Board, Chalamalavaii Street, Kasturibaipet, Vijayawada - 520 010.
6. Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
7. Guard File/Record File
8. Notice Board.



(Amardeep Raju)
Scientist-E

Signature Not Verified
Digitally signed by Amardeep Raju
Scientist E
Date: 7/13/2023 4:15:41 PM



सत्यमेव जयते

File No.: 21-140/2018-IA.III
Government of India
Ministry of Environment, Forest and
Climate Change
IA Division



Dated 15/03/2024



To,

Vice Chairman and Managing Director VCMD
Andhra Pradesh Industrial Infra Structure Corporation
4th Floor, Parisrama Bhawan, 5-9-58/B, Fateh Maidan Road, Guntur, Andhra Pradesh-500004
apiicemcell@gmail.com

Subject: Development of Industrial Park near Nakkapali Village, Nakkapalli Mandal, Anakapalli District, Andhra Pradesh in an area of 1438.66 ha (3555 acres) by M/s Andhra Pradesh Industrial Infrastructure Corporation Ltd. (APIIC) – Amendment in Environmental and CRZ Clearance reg.

Sir/Madam,

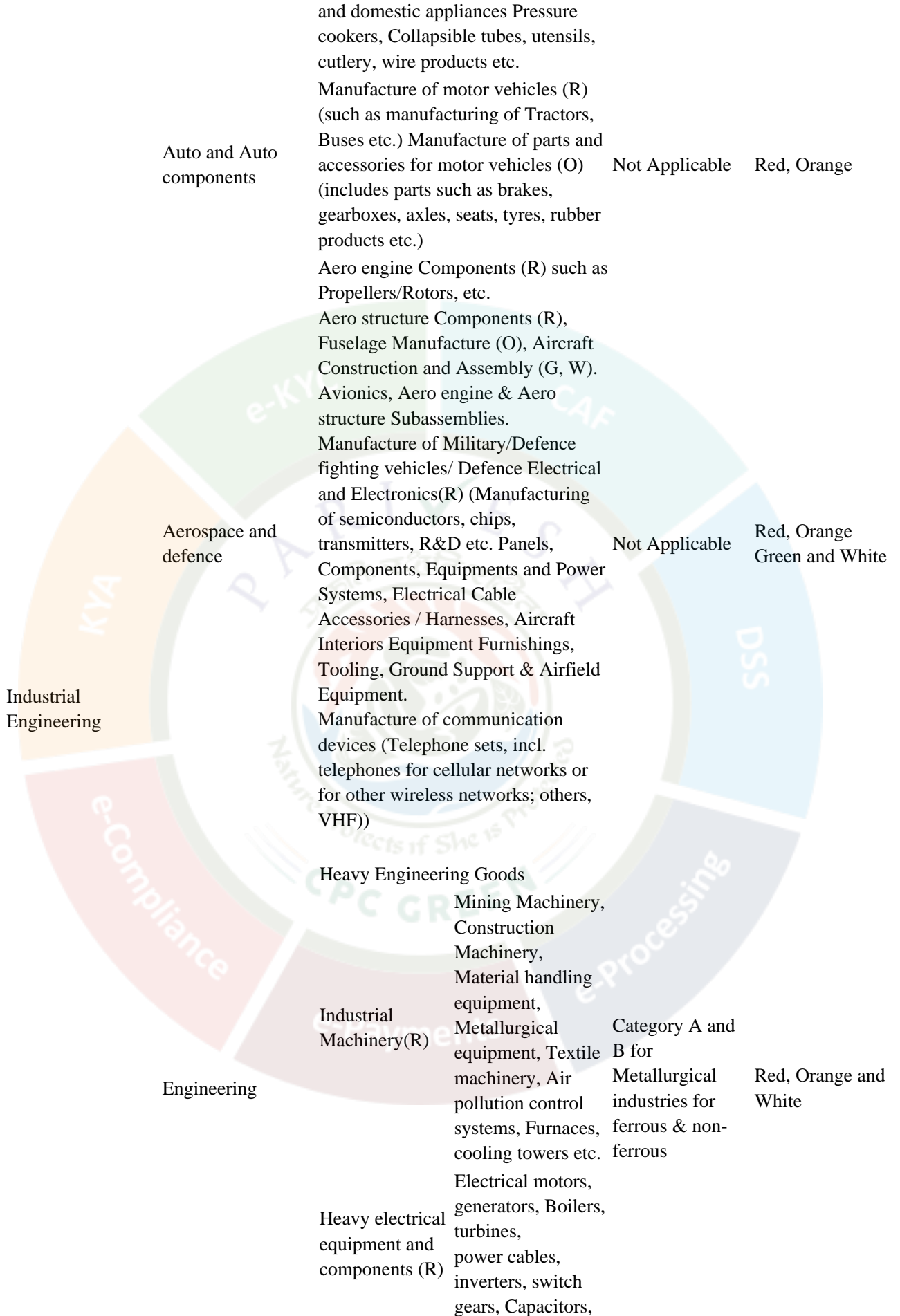
This is in reference to your application submitted to MoEF&CC vide proposal number IA/AP/INFRA1/459665/2024 dated 31/01/2024 for grant of an amendment in prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24A3101AP5827035A
(ii) File No.	21-140/2018-IA.III
(iii) Clearance Type	Amendment in EC
(iv) Category	A
(v) Schedule No./ Project Activity	7(c) Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones
(vi) Sector	INFRA-1
(vii) Name of Project	Development of Industrial Park near Nakkapali Village, Nakkappalli Mandal, Anakapalli District, Andhra Pradesh
(viii) Location of Project (District, State)	ANAKAPALLI, ANDHRA PRADESH
(ix) Issuing Authority	MoEF&CC
(x) EC Date	28/02/2024
(xi) Applicability of General Conditions	NO
(xiii) Status of implementation of the project	

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3





Metal/Metals Forming

Seamless pipes and tubes of iron and steel,

Steel pipes and tubes Welded pipes and Tubes of iron/ steel tube or pipe fittings of iron or steel.

Castings and forgings (O engineering, automobile) Steel, alloy steel and non-ferrous metals for and shipping sectors

Others

Manufacture of basic iron and steel (Ferro alloys, wire of steel by cold drawing, tube and tube fittings etc.) and basic precious and other non-ferrous metals)(R)

Manufacture of motor vehicles (such as manufacturing of Tractors, Buses etc.) (R)

Manufacture of parts and accessories for motor vehicles (includes parts such as brakes, gearboxes, axles, seats, tyres, rubber products etc.) (O)

Technical Textiles (W) (Diapers, Non - woven fabric for disposables & wipes, Personal protective equipment (PPEs), hoses, webbings for seat belts, conveyor belts, Tyre Cord Fabric, Teabags filter paper, PCBs, composites, fishnets, Sports-wear, Geotextiles, Medical textiles, heart valves, artificial limbs, implantable materials, bulletproof vests, airbags, parachute fabric, high altitude and flame retardant clothing, architectural membranes etc.).Ginning/ Weaving, Spinning mills, Weaving and Knitting Mills (G).

Polymer & Engineering Plastics End Products (W) (Automotive components, Roofing sheets, Pipes, marine boats, hulls and sails, wiring and cables, medical disposables syringes, blood bags, catheters, eye wears, BOPP films, flexible and rigid packaging products, writing instruments, household goods,

MSME (includes Leather, Plastics, wood etc.,)

Not Applicable

Orange, Green and White



furniture, electrical accessories, toys, window and door profiles, rotomoulded tanks, floor coverings, GRP Pipes, FIBC (Flexible intermediate bulk containers), drums, moulded luggage etc.).
Leather Products (G/W) such as Sports goods excluding tanning and hide processing Plastic products (G/W) for Packaging, automobile, consumer durables, healthcare, etc. by Injection, Blow Moulding, Extrusion etc.,
Polyurethane Products (O) (Rigid and flexible foams, Furniture & bedding, car seats, automotive components (bumper panels, steering wheels, dashboards, door panels, instrument panels etc.), Construction & building products, footwear, appliances, Cold Insulations, CASE (coatings, adhesives, sealants and elastomers) etc.)

4.	Building Materials Industry/Non-Metallic minerals	Building Materials Industry/Non-Metallic minerals	glass and glassware, graphite, marbles, processed minerals, Clay building products, bricks, AAC Blocks, Kerb Stones etc.	Not Applicable	Red, Orange and Green
5	Marine logistics/Sotrage and compatible activities	CRZ permissible hazardous material storages	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	Category B	Red

6. As per the EC and CRZ clearance dated 13th July 2023 the following layout was proposed to be establishment in proposed Industrial Park:

S.No	Land Use	Area in Acres	Area (%)
1	Industrial Sectors		
2	Industrial Engineering	664.8	18.7
3	Building Materials	102.7	2.9
4	Industrial and consumer electronics	481.2	13.5
5	Petrochemical, Chemical including Pharmaceuticals	258.2	7.3
	Industrial Area	1506.9	42.39
6	Marine Logistics	207.4	5.83
7	Un utilized Hill	355.9	10.01
8	Amenities	29.1	0.82
9	Utility	127.4	3.61
10	Residential/social infrastructure	83	2.33
11	Settlements	45.7	1.28
12	Logistics	29.1	0.82
13	Green	588	16.52

14	SST	27	0.76
15	Supporting facilities	11.1	0.31
16	Roads	363.6	10.2
17	Revenue Water body	180.8	5.08
Total		3555(1438.65746ha)	100

7. Now M/s Andhra Pradesh Industrial Infrastructure Corporation Ltd. (APIIC) had made an online application on 31/01/2024 seeking the amendment in the EC and CRZ clearance vide letter no. 21-140/2018-IA.III dated 13th July 2023 under the provisions of the EIA Notification, 2006 for the project mentioned above. The amendment sought in the said EC and CRZ clearance dated 13th July 2023 are as following:

Industrial Sector	As per Environmental and CRZ Clearance dated 13th July 2023	Proposed Revised Zoning in the Environmental and CRZ Clearance dated 13th July 2023
Industrial and Consumer Electronics	Yes	No
Industrial Engineering (Auto and Auto Components, Aerospace and Defense, MSME, Engineering)	Yes	Yes
Building Materials	Yes	No
Pharmaceuticals	Yes	Yes
Chemical & Petrochemical	Yes	No
Marine Logistics	Yes	No

8. After amendment list of industries to be housed with the proposed project site, only for projects covered under 7(c) category of EIA Notification, 2006 and others the details are as following:

S. no.	Possible Sector	Anticipated Types of Industries/ Activities
1	Pharmaceuticals	<p>Bulk Drugs(R) & Intermediates (R) (API/DIs/KSM/Chemical synthesis/Fermentation)</p> <p>Auto and Auto components: Manufacture of motor vehicles (R), Manufacture of parts and accessories for motor vehicles (O)</p> <p>Aerospace and defence: Aero engine Components (R), Aero structure Components (R), Fuselage Manufacture (O), Aircraft Construction and Assembly (G, W). Manufacture of Military/Defence fighting vehicles (R)/ Defence Electrical and Electronics (W).</p> <p>Engineering: Heavy engineering goods-(R) includes Industrial Machinery, Heavy electrical equipment and components, Other Industrial Machinery Process plant and equipment, Machine tools and Others. Light Engineering goods (G,W) includes I. C. Engines and parts, Electric Manufacturers, Industrial equipment, Industrial Consumables & Durables, Hardware etc.,</p>
2	Industrial Engineering	<p>Metal & Metal Forming (O) includes Steel Pipes and tubes, castings, Forging etc.,</p> <p>MSME:(includes Leather, Plastics, wood etc.,)</p> <p>Technical Textiles (W) (Diapers, Non - woven fabric for disposables & wipes, Personal protective equipment (PPEs), hoses, webbings for seat belts, conveyor belts, Tyre Cord Fabric, Teabags filter paper, PCBs, composites, fishnets, Sports-wear, Geotextiles, Medical textiles, heart valves, artificial limbs, implantable materials, bulletproof vests, airbags, parachute fabric, high altitude and flame retardant clothing, architectural membranes etc.). Ginning/ Weaving, Spinning mills, Weaving and Knitting Mills (G).</p> <p>Polymer & Engineering Plastics End Products (W) (Automotive components, Roofing sheets, Pipes, marine boats, hulls and sails, wiring and cables, medical disposables syringes, blood bags, catheters, eye wears, BOPP films,</p>

flexible and rigid packaging products, writing instruments, household goods, furniture, electrical accessories, toys, window and door profiles, roto moulded tanks, floor coverings, GRP Pipes, FIBC (Flexible intermediate bulk containers), drums, moulded luggage etc.).

Leather Products (G/W) such as Sports goods excluding tanning and hide processing Plastic products (G/W) for Packaging, automobile, consumer durables, healthcare, etc. by Injection, Blow Moulding, Extrusion etc.,

Polyurethane Products (O)

(Rigid and flexible foams, Furniture & bedding, car seats, automotive components (bumper panels, steering wheels, dashboards, door panels, instrument panels etc.), Construction & building products, footwear, appliances, Cold Insulations, CASE (coatings, adhesives, sealants and elastomers) etc.)

9. The revised details of Master Plan after amendment.

S.No	Master Plan Considerations as per EC	Master Plan Considerations for Revised Zoning
1	50m of green area around the settlement	No change
2.	Orange, green and white category of industries are proposed within 50m to 250m from the settlement	Orange, green and white category industries along with necessary utilities, amenities and logistics are proposed between 50 and 250m.
3.	Red category of industries (non-chemical, non-pharma etc.), are proposed within 250m to 500m from the settlement.	Red category industries (non-chemical, non-pharma etc.), are proposed beyond 250m
4.	Pharmaceuticals, Chemical and Petrochemical, tiles, ceramics etc., are proposed beyond 500m from the settlement.	Chemical/Petrochemical industries are replaced with Synthetic organic chemical units (Pharmaceutical) to improve the area under bulk drug park. Accordingly pharmaceutical industries are proposed beyond 300m from the existing settlements by following the URDPFI guidelines.
5.	Industries/activities Planned in between sea and creek -Industrial and Consumer Electronics, Auto components, Packaging	Utilization of area between creek and sea for Synthetic organic chemicals industry (Pharmaceuticals).
6.	Pharma industry area 104.49 ha (258.2 acres) approved in EC	Pharmaceutical industrial area has been revised to 367.29 ha (907.6acres) to improve the area under bulk drug park.
7.	Marine Logistics of 83.93 ha (207.5 Acres) in CRZ area for Isolated storage & handling of hazardous chemicals for petrochemical industries	Development of green belt 77.86 ha (192.39 ac) and compatible utilities 6.07 ha (15.01 ac.) has been proposed in marine logistics area as isolated storage area is not required for the proposed revised amendment.

10. Land use Land cover after the proposed amendment:

Land Use	As per EC/CRZ Clearance		Proposed Revised Zoning		Remarks
	Area(ha)	Percentage (%)	Area(ha)	Percentage (%)	
Industrial Engineering	269.04	18.70	258.43	17.96	
Building Materials	41.56	2.89	0	0	
Industrial and consumer electronics	194.73	13.54	0	0	To meet the Bulk drug park requirement by improving the pharmaceutical area.
Petrochemical, Chemical	104.49	7.26	0	0	
Pharmaceuticals			367.29	25.53	
Marine Logistics	83.93	5.83	0	0	Storage of chemicals/petroleum products (CRZ permissible activities) (Tank Farms) are proposed earlier for

Petrochemical & Chemical Industrial sectors. As there are no petrochemical/chemical sector, the tank farms are removed.

Foot hill side is utilised for Bulk drug park whereas the vegetation on hill top is untouched as per EC. Green area is Increased due inclusion marine logistics as green instead of Tank Farms as Petrochemical industries are removed.

Hill + Green Area	381.98	26.6	437.14	30.39
Amenities	11.78	0.82	19.55	1.36
Utility	51.56	3.58	56.62	3.94
Residential/ social infrastructure	33.59	2.33	18.37	1.28
Settlements	18.49	1.29	18.49	1.29
Logistics	11.78	0.82	32.90	2.29
SST	10.93	0.76	10.93	0.76
Supporting facilities	4.49	0.31	2.06	0.14
Roads	147.14	10.23	143.70	9.99
Water body	73.17	5.09	73.17	5.09
Industrial Area	1438.66	100	1438.66	100

Increased to accommodate CIF required for BDP

Reduced as Foot hill portion is utilised for Industrial area

No change

Increased as warehouse is included

No change

No change

As per revised master plan requirements

No change

11. Due to the amendment the following will we be changed.

S.No	Details	As per EC	As per Amendment Proposal	Remarks
1.	Water demand • Net (MLD)	15.99	38.18	Approval from VISCWO for 39 MLD is available
2.	Wastewater generation (MLD) • Industrial (effl + sew) • Residential sewage	5.27 1.61	28.86 0.61	CETP capacity is proposed to be augmented with recycle/reuse system
3.	Marine Discharge (MLD)	5.27	5.27	No change
4.	Common steam generation (TPH)		300	
5.	Solvent Recovery Plant (KL)	By Individual units	60	To create a plug and play park as per BDP requirement
6.	Common solvent/acid/alkali storage		Limited to store four common solvents(abt 12 ac.)	

12. Due to instant amendment in EC and CRZ clearance no Additional land is proposed, the instant proposal involved revised zoning only within the approved Layout and no change in the proposed marine outfall facility which is similar to earlier submission.

13. The estimated net water requirement is 38.18 MLD which will be drawn from the Yeleru Left Main Canal (YLMC) in line with the existing industrial water supply approval.

14. The proposed project 33.26 MLD of wastewater (Effluent & sewage) will be generated. Two separate CETP's are proposed, one for pharma units and another for Non-Pharma Industries in line to EC/CRZ granted.

15. As per the approved EC it is proposed to develop marine outfall system for discharging treated wastewater 46 5.27

MLD from CETPs after meeting the marine discharge standards and remaining of 25.11 MLD will be reused.

16. Total solid waste to be generated from the proposed industrial park is estimated as 105 tonnes per day which includes ~22 TPD of MSW and ~83 TPD of Industrial Waste. Total power requirement 300MW and will be sourced from APSPDCL.

17. The EC and CRZ clearance was obtained on 13th July, 2023, still construction activity has not been started. The proposed EC Amendment is only for the revised zoning and infrastructure augmentation. The amended application is only for revised zoning within the approved industrial sectors in the non CRZ area. While obtaining the EC and CRZ clearance, recommendations of the APCZMA was also obtained vide letter no. 332/CRZ/CON/2021/dated 18th January 2022 for the CRZ Permissible activities as per 2011. The area allocated under marine logistics (earlier) have been converted into green areas.

18. Reason: Initially, the AP Bulk Drug Park was proposed for development in Kothada and K Perumalla Puram villages near Kakinada, East Godavari district, near the Kakinada Special Economic Zone (KSEZ). Due to land lease agreement issues, the Government of Andhra Pradesh (GoAP) examined alternate locations and identified over 3000 acres of land with the Andhra Pradesh Industrial Infrastructure Corporation Ltd (APIIC) at Nakkapalli in Anakapalli District. Both the Nakkapalli and Kakinada sites scored identically in the evaluation criteria. Consequently, GoAP approved the relocation of the Bulk Drug Park project from Kakinada to Nakkapalli in Anakapalli District, allocating a minimum of 2,000 acres of APIIC land for this purpose (vide G.o. Ms. No. 80 dated 22.09.2023 of I&C Department of GoAP).

19. The EAC, after examining the documents submitted by the project proponent and detailed deliberations in its 356th meeting held on 06th-07th February, 2024 recommended the proposal mentioned at (para '6' above) for amendment in Environmental and CRZ Clearance issued by the Ministry vide File No.21-140/2018-IA.III dated 13th July, 2023 under EIA Notification, 2006 for proposal of "Development of Industrial Park near Nakkapali Village, Nakkapalli Mandal, Anakapalli District, Andhra Pradesh in an area of 1438.66 ha (3555 acres) by M/s Andhra Pradesh Industrial Infrastructure Corporation Ltd. (APIIC)' with the following specific conditions.

20. The Ministry of Environment, Forest and Climate Change has considered the proposal based on the recommendations of the Expert Appraisal Committee (Infrastructure, CRZ and other miscellaneous projects) and hereby decided to accord the amendment in Environmental and CRZ Clearance granted by the Ministry vide letter no. 21-140/2018-IA.III dated 13th July, 2023 as mentioned at (para '7' above) for the proposal of development of Industrial Park near Nakkapali Village, Nakkapalli Mandal, Anakapalli District, Andhra Pradesh in an area of 1438.66 ha (3555 acres) by M/s Andhra Pradesh Industrial Infrastructure Corporation Ltd (APIIC) under the EIA notification, 2006 and CRZ Notification 2011 as amended subject to strict compliance of the following specific conditions:

21. This issues with the approval of the Competent Authority.

Copy To

1. The Principal Secretary, Department of Environment, Forest, Science & Technology, Government of Andhra Pradesh, Room No-268, First Floor, Building No-4, A.P. Secretariat, Velagapudi, Amaravati, Andhra Pradesh-522503.
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi -32
3. The Inspector General of Forests (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Vijayawada Green House Complex, Gopalareddy Road, Vijayawada – 520010, Andhra Pradesh.
4. The Member Secretary. Andhra Pradesh Coastal Zone Management Authority. (APCZMA), D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chlamavari Street, Kasturibaipet, Vijayawada-520010.
5. The Member Secretary, Andhra Pradesh Pollution Control Board, Chalamalavaii Street, Kasturibaipet, Vijayawada - 520 010.
6. Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
7. Guard File/Record File.
8. Notice Board.

1. Specific Conditions

S. No	EC Conditions
1.1	<p>i. The pipeline shall be constructed using Horizontal Directional Drilling (HDD) technology only, No creek shall not disturbed.</p> <p>ii. An adequate buffer of 100m has been provided around the creek as per CRZ notification 2011 and All around the creek from the boundary of CRZ area 100 mtrs thick plantation shall be developed no creeck shall be disturbed during constrion and operational time.</p> <p>iii. As proposed area allocated under marine logistics (earlier) shall be converted into green areas.</p> <p>iv. Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water. Treated affluent emanating from STP shall be recycled/reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done.</p> <p>v. The PP shall construct a garland drain, with catch pits of appropriate capacity at appropriate distance, all around the industrial estate and also around the water bodies falling with in project boundary to prevent runoff of any contaminants/ waste into the nearby water bodies. Effluent shall be properly treated and treated wastewater shall conform to CPCB standards.</p> <p>vi. Processed effluents/any wastewater shall not be allowed to mix with storm water, storm water drain shall be provided on tank farm, and solvent transfer through pumps.</p> <p>vii. 33.26 MLD of wastewater (Effluent & sewage) will be generated. Two separate CETP’s are proposed, one for pharma units and another for Non-Pharma Industries in line to EC/CRZ granted.</p> <p>viii. As per the approved EC only 5.27 MLD marine outfall system shall be generated for discharging treated wastewater of 5.27 MLD. Individual units shall not allowed to marine discharge.</p> <p>ix. Remaining 25.11MLD waste water generated from various industrial operations shall be properly collected, treated to the prescribed standards and then recycled or reused for the identified uses.</p> <p>x. The Project proponent shall ensure that no creeks or rivers, natural drain/nallah or any other water body are blocked/diverted due to any activities at the project site and free flow of water is maintained.</p> <p>xi. Frequent monitoring of groundwater and surface water will be done to ensure that the quality of water is being maintained within the norms the report of the same shall be submitted to the concern IRO, MoEF&CC along with the six monthly EC&CRZ compliance road.</p> <p>xii. A continuous monitoring programme covering all the seasons on various aspects of the coastal and marine environs need to be undertaken by a competent organization available in the State or by entrusting to the National Institutes/renowned Universities/accredited Consultant with rich experiences in marine science aspects. Monitoring should include sea weeds, sea grasses, mudflats, sand dunes, fisheries, mangroves and other marine biodiversity components as part of the management plan.</p> <p>xiii. All the recommendation of the EMP shall be complied with in letter and spirit. All the mitigation measures submitted in the EIA report and suggested by the EAC shall be prepared in a matrix format and the compliance for each mitigation plan shall be submitted to RO, MoEF&CC along with half yearly compliance report.</p> <p>xiv. All other terms and conditions mentioned in the EC and CRZ clearance 21-140/2018-IA.III dated 13th July 2023 shall be remain same.</p>

Signature Not Verified

Digitally Signed by : Dr Amardeep Raju
Member Secretary, MoEF&CC (EC)

Date: 15/03/2024



सत्यमेव जयते

File No.: 21-140/2018-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
IA Division



Dated 08/05/2025



To,

Vice Chairman and Managing Director VCMD
 ANDHRA PRADESH INDUSTRIAL INFRA STRUCTURE CORPORATION
 4th FLOOR, PARISRAMA BHAVAN, 5-9-58/B, FATEH MAIDAN ROAD. , IT Park, Auto Nagar,
 GUNTUR, ANDHRA PRADESH, FATEH MAIDAN ROAD, 500004
 apiicempcell@gmail.com

Subject: **The proposal is for the reduction of land parcels from the Industrial Park near Nakkapali Village, Nakkappalli Mandal, Anakapalli District, Andhra Pradesh by M/s Andhra Pradesh Industrial Infrastructure Corporation–Amendment in Environmental and CRZ Clearance reg.**

Sir/Madam,

This is in reference to your application submitted to MoEF&CC vide proposal number IA/AP/INFRA1/532467/2025 dated 02/04/2025 for grant of an amendment in prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25A3101AP5970338A
(ii) File No.	21-140/2018-IA.III
(iii) Clearance Type	Amendment in EC
(iv) Category	A
(v) Schedule No./ Project Activity	7(c) Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones
(vi) Sector	INFRA-1 Amendment in Environmental & CRZ Clearance w.r.t de-listing of specific portions of land parcels for Development of Industrial Park near Nakkapali Village, Nakkappalli Mandal, Anakapalli District, Andhra Pradesh.
(vii) Name of Project	
(viii) Location of Project (District, State)	ANAKAPALLI, ANDHRA PRADESH
(ix) Issuing Authority	MoEF&CC
(x) EC Date	04/05/2025

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(xi) Applicability of General Conditions NO

(xiii) Status of implementation of the project

3. The proposal is for the reduction of land parcels from the Industrial Park near Nakkapali Village, Nakkappalli Mandal, Anakapalli District, Andhra Pradesh by M/s Andhra Pradesh Industrial Infrastructure Corporation

4. The project site is located in Butchirajupeta, D L Puram, Vempadu, Chandanada, Rajayyapeta Villages in Nakkapalli Mandal of Anakapalli district in Andhra Pradesh. The Geo-coordinates of the project site fall in the Latitude: 17°21'35.64" N and Longitude: 82°42'5.77" E.

5. The proposed project activity is listed at schedule S.No.7(c) Industrial estates/parks/ complexes/Areas, export processing zones (EPZs), Special economic zones (SEZs), Biotech parks, Leather complexes under Category- 'A', of the schedule of the EIA Notification, 2006. Total Project Cost is Rs. 1191.0 Cr.

6. M/s Andhra Pradesh Industrial Infrastructure Corporation has obtained environmental and CRZ clearance vide F.No.21-140/2018-IA.III dated 13/07/2023 for the development of Multiproduct Industrial Park in an area of 1438.66 ha (3555 acres) and subsequently obtained an amendment dated 15/03/2024.

7. Now M/s Andhra Pradesh Industrial Infrastructure Corporation has made an online application on 02/04/2025 regarding amendment in the environmental and CRZ clearance issued by the Ministry vide letter no. 21-140/2018-IA.III dated 13/07/2023 under the provisions of the EIA notification, 2006 for the project above. The amendment sought in the said environmental and CRZ clearance dated 13/07/2023 is as following:

Sl. No	Parameter	As per the current EC granted for Industrial Park(IP)	Amendment sought	Remarks
1	Land ownership	3555 acres of land under APIIC Nakkapalli IP	1920 acres of Nakkapalli IP granted to AMNSIL for Integrated Steel Plant (ISP) project and which will be dropped by APIIC from EC.No additional land will be acquired beyond the earlier EC	GoAP allocated approximately 2200 acres of land to M/s ArcelorMittal Nippon Steel India Limited(M/s AMNSIL) as per G.O.Ms.No. 76 dated 26.11.2024
2	Type of industrial sectors	<ul style="list-style-type: none">Two (2) SectorsIndustrial EngineeringPharmaceuticals	No change	No change
3	Power requirement in MW			
3.1	Construction phase	5	2	Reduced
3.2	Operational phase	300	120	Reduced
4	Water consumption in MLD	38.18	18.95	Reduced
5	Wastewater discharge in MLD	28.86	13.85	Reduced
6	Marine discharge outfall in MLD	5.27	5.27	No change
7	Solid and Hazardous waste T/day			
7.1	Industrial solid waste	82.21	33.28	Reduced
7.2	Municipal Solid waste	21.77	7.11	Reduced
8	Greenbelt area	787.4 acres (22.1%)	565.21 acres (34.57%)	Percentage increase

8. Proposed Land Use breakup after the EC Amendment

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Sl. No	Land Use	Zoning as per EC Amendment		Current Proposal	
		Area(Ha)	Percentage(%)	Area(Ha)	Percentage(%)
1	Industrial Engineering	258.43	17.96	74.22	11.22
2	Pharmaceuticals	367.29	25.53	183.33	27.71
3	Hill + Green Area	437.14	30.39	228.74	34.57
4	Amenities	19.55	1.36	8.66	1.31
5	Utility	56.62	3.94	21.59	3.26
6	Residential/Social Infrastructure	18.37	1.28	0.00	0.00
7	Settlements	18.49	1.29	12.22	1.85
8	Logistics	32.90	2.29	13.86	2.10
9	SST	10.93	0.76	1.76	0.26
10	Supporting facilities	2.06	0.14	0.00	0.00
11	Roads	143.70	9.99	53.09	8.02
12	Water Body	73.17	5.09	64.20	9.70
	Total IP Area	1438.66 ha (3555 acres)	100	661.67 ha (1635 acres)	100

9. Other amendment in Environmental Clearance

Description	Reference	Existing	Proposed/Amendment	Reason
Area	Point No. 3, page no 2 of 11 of EC amendment dated 15.03.2024	The proposal is for amendment in the EC and CRZ clearance vide letter no.21-140/2018-IA.III dt 13.07.2023 granted for Development of Industrial Park near Nakkapali Village & Mandal, Anakapalli District, A.P in an area of 1438.66 ha (3555 acres) by APIIC.	To delist 1,920 acres from the total 1,438.66 hectares (3,555 acres) approved for Nakkapalli Industrial Park, leaving APIIC with a final area of 661.67 hectares (1,635 acres).	1920 acres of Nakkapalli IP granted to M/s AMNSIL for ISP project and which will be dropped by APIIC from EC as per the G.O.Ms.No.76 Dated 26.11.2024

10. Reason: The Government of Andhra Pradesh (GoAP), through the Industries & Commerce (P&I) Department, issued G.O.Ms.No.76 dated 26.11.2024, allocating approximately 2,200 acres of land (of which 1,920 acres fall within the approved APIIC Nakkapalli Industrial Park) to M/s Arcelor Mittal Nippon Steel India (AMNSIL) for the establishment of Phase-1 of a Greenfield Integrated Steel Plant (ISP). Additionally, administrative sanction was accorded for a special package of incentives to M/s AMNSIL for setting up an Integrated Steel Plant with a total capacity of 17.8 MTPA in two phases. In light of this allocation, APIIC is requesting an amendment to the environmental and CRZ clearance to delist or exclude 1,920 acres from the EC granted to the Nakkapalli Industrial Park project, thereby facilitating its allocation to M/s AMNSIL. M/s AMNSIL will obtain the separate clearances as applicable.

12. Details of Court cases: The proposed project does not involve any court case/ litigation.

13. The EAC, taking into account the submission made by the project proponent has a detailed deliberation in its 399th meeting during 21st-22nd April 2025 and recommended the proposal for grant of amendment w.r.t. reduction in area from 1438.66 ha (3555 acres) to 661.67 hectares (1,635 acres) and other amendment as mentioned at 3.6.6,3.6.7,3.6.8 and 3.6.9 in the Environmental and CRZ clearance granted for 'Development of Industrial Park near Nakkapali Village & Mandal, Anakapalli District, A.P in an area of 661.67 hectares (1,635 acres) by M/s Andhra Pradesh Industrial Infrastructure Corporation' with specific conditions, in addition to all standard conditions applicable for such projects.

14. As per the recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords amendment in Environmental and CRZ Clearance granted vide letter no. 21-140/2018-IA.III dated 13/08/2023 w.r.t reduction in area from 1438.66 ha (3555 acres) to 661.67 hectares (1,635 acres) and other amendment as mentioned at

3.6.6,3.6.7,3.6.8 and 3.6.9 in the Environmental and CRZ clearance granted for 'Development of Industrial Park near Nakkapali Village & Mandal, Anakapalli District, A.P in an area of 661.67 hectares (1,635 acres) by M/s Andhra Pradesh Industrial Infrastructure Corporation under EIA notification, 2006 and CRZ notification 2011 as amended with the specific conditions, as mentioned below, in addition to all standard conditions applicable for such projects.

- i. All terms and Conditions Mentioned in the EC and CRZ clearance letter 21-140/2018-IA.III dated 13/087/2023 and its amendment letter of even no dated 5/03/2024 shall remain unchanged.
- ii. M/s AMNSIL shall obtain a separate clearances for the intigrated steel plant, as applicable.

15. This issues with the approval of the Competent Authority.

Copy To

- 1.The Principal Secretary, Department of Environment, Forest, Science & Technology, Government of Andhra Pradesh, Hyderabad, A.P.
- 2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi -32
- 3. The Additional Principal Chief Conservator of Forests (C), Aranya Bhavan, K.M. Munshi Road, Nagarampalem, Guntur-522 004, Andhra Pradesh.
- 4. The Member Secretary. Andhra Pradesh Coastal Zone Management Authority. (APCZMA), D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chlamavari Street, Kasturibaipet, Vijayawada-520010.
- 5. The Member Secretary, Andhra Pradesh Pollution Control Board, Chalamalavaii Street, Kasturibaipet, Vijayawada - 520 010.
- 6. Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
- 7. Guard File/Record File

Annexure 1

Specific EC Conditions for (Industrial Estates/ Parks/ Complexes/ Areas, Export Processing Zones (Epzs), Special Economic Zones)

1. Specific Conditions

S. No	EC Conditions
1.1	All terms and Conditions Mentioned in the EC and CRZ clearance letter 21-140/2018-IA.III dated 13/087/2023 and its amendment letter of even no dated 5/03/2024 shall remain unchanged.



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony,
Autonagar, Vijayawada- 520007.
Website: www.pcb.ap.gov.in



CONSENT TO ESTABLISH ORDER

Order No.644/APPCB/CTE/RO-VSP/HO/2025

Dt. 23-11-2025

Sub:APPCB – CTE – **M/s. Andhra Pradesh Industrial Infrastructure Corporation Limited (APIIC) Ltd**, development of Industrial Park at Butchirajupeta (V), D L Puram(V), Vempadu(V), Chandanada (V), Rajayyapeta (V) of Nakkapalli (M), Anakapalli District - Consent to Establish (CTE) of the Board under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P&C of P) Act, 1981 – **Order issued** - Reg.

- Ref:
1. EC order dt.13.07.2023 issued by MoEF&CC, Gol.
 2. EC amendment order dt.15.03.2024 issued by MoEF&CC, Gol.
 3. EC amendment order dt.08.05.2025 issued by MoEF&CC, Gol.
 4. Project Proponent CTE application dt.11.07.2024 &06.08.2025
 5. Z.O, Visakhapatnam report dt.03.09.2025.
 6. CTE Committee meeting held on 25.09.2025.
 7. T.O.Ir.dt.25.10.2025.
 8. Industry's reply submitted on 06.11.2025.

@@@

1. **M/s. Andhra Pradesh Industrial Infrastructure Corporation Limited (APIIC) Ltd**, vide ref 4th cited, has submitted an application to the Board seeking Consent to Establishment for development of Industrial Park at Butchirajupeta (V), D L Puram(V), Vempadu(V), Chandanada (V), Rajayyapeta (V) of Nakkapalli (M), Anakapalli District, with an investment of Rs.1000.0Crores:

S. No.	Land Use	Zoning as per EC Amendment Order dt. 08.05.2025	
		Area(Ha)	Percentage (%)
1	Industrial Engineering	74.22	11.22
2	Pharmaceuticals	183.33	27.71
3	Hill + Green Area	228.74	34.57
4	Amenities	8.66	1.31
5	Utility	21.59	3.26
6	Residential/Social Infrastructure	0.00	0.00
7	Settlements	12.22	1.85
8	Logistics	13.86	2.10
9	SST	1.76	0.26
10	Supporting facilities	0.00	0.00
11	Roads	53.09	8.02
12	Water Body	64.20	9.70
	Total IP Area	661.67 ha (or) 1635 acres	100 %

List of industries proposed: Types of industries proposed to be established in Industrial Park are as follows: (as per EC order dt.15.03.2024)

S. No	Possible Sector	Anticipated types of industrial activities	
1.	Pharmaceuticals	Bulk Drugs (R) & Intermediates (R) (API/Dis/KSM/Chemical synthesis/Fermentation)	---
2.	Industrial Engineering	Auto and Auto components:	Manufacture of motor vehicles (R), Manufacture of parts and accessories for motor vehicles (O)
		Aerospace and defence:	Aero engine Components (R), Aero structure Components (R), Fuselage Manufacture (O), Aircraft Construction and Assembly (G, W). Manufacture of Military / Defence fighting vehicles (R)/ Defence Electrical and Electronics (W).
		Engineering	Heavy engineering goods-(R) includes Industrial Machinery, Heavy electrical equipment and components, Other Industrial Machinery Process plant and equipment, Machine tools and Others. Light Engineering goods (G,W) includes I.C. Engines and parts, Electric Manufacturers, Industrial equipment, Industrial Consumables & Durables, Hardware etc., Metal & Metal Forming (O) includes Steel Pipes and tubes, castings, Forging etc..
		MSME:(includes Leather, Plastics, wood etc..)	Technical Textiles (W) (Diapers, Non - woven fabric for disposables & wipes. Personal protective equipment (PPEs), hoses, webbings for seat belts, conveyor belts, Tyre Cord Fabric, Teabags filter paper, PCBs, composites, fishnets, Sports-wear, Geotextiles, Medical textiles, heart valves, artificial limbs, implantable materials, bulletproof vests, airbags, parachute fabric, high altitude and flame retardant clothing, architectural membranes etc.). Ginning/Weaving, Spinning mills, Weaving and Knitting Mills (G). Polymer & Engineering Plastics End Products (W) (Automotive components Roofing sheets, Pipes, marine boats, hulls and sails, wiring and cables, medical disposables syringes, blood bags, catheters, eye wears, BOPP films, flexible and rigid packaging products,

		<p>writing instruments, household goods, furniture, electrical accessories, toys, window and door profiles, roto moulded tanks, floor coverings, GRP Pipes, FIBC (Flexible intermediate bulk containers), drums, moulded luggage etc.).</p> <p>Leather Products (G/W) such as Sports goods excluding tanning and hide processing Plastic products (G/W) for Packaging, automobile, consumer durables, healthcare, etc. by Injection, Blow Moulding, Extrusion etc., Polyurethane Products (O)</p> <p>(Rigid and flexible foams, Furniture & bedding, car seats, automotive components (bumper panels, steering wheels, dashboards, door panels, instrument panels etc.), Construction & building products, footwear, appliances, Cold Insulations, CASE (coatings, adhesives, sealants and elastomers) etc.)</p>
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Revised salient details of Master Plan after amendment:

S. No.	Master plan Considerations as per EC	Master Plan Considerations for Revised Zoning
1	50m of green area around the settlement.	No change
2	Orange, green and white category of industries proposed within 50m to 250m from the settlement.	Orange, green and white category industries along with necessary utilities, amenities and logistics are proposed between 50 and 250m.
3	Red category of industries (non-chemical, non-pharma etc.), are proposed within 250m to 500m from the settlement.	Red category industries (non-chemical, non-pharma etc.), are proposed beyond 250m
4	Pharmaceuticals, Chemical and Petrochemical, tiles, ceramics etc., are proposed beyond 500m from the settlement.	Chemical/Petrochemical industries are replaced with Synthetic organic chemical units (Pharmaceutical) to improve the area under bulk drug park. Accordingly pharmaceutical industries are proposed beyond 300m from the existing settlements by following the URDPFI guidelines.

- As per the application, the above activity is to be located at Butchirajupeta (V), D L Puram(V), Vempadu(V), Chandanada (V), Rajayyapeta (V) of Nakkapalli (M), Anakapalli District, in an area of 661.67 Ha (1,635 acres).
- The industry was inspected by the Senior Environmental Engineer, Zonal Office, Visakhapatnam & the Environmental Engineer, Regional Office, Visakhapatnam,

A.P Pollution Control Board on 02.08.2024 and observed that the site is surrounded by

North : Open scrub lands

South : Bay of Bengal

East : Open scrub lands

West : Open scrub lands

4. The Board, after careful scrutiny of the application, verification report of Zonal Office: Visakhapatnam and recommendations of the CTE Committee and information submitted by the industry, hereby issues **CONSENT TO ESTABLISH** for **Development of Industrial Park** to the project under Section 25 of the Water (Prevention & Control of Pollution) Act 1974 and Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to the activities as mentioned at para (1) only.**
5. **As per EC order dt.08.05.2025 the project proponent shall maintain green belt of 565.21 acres (34.57%).**
6. **The facility shall comply with the letter dt.06.11.2025.**
7. This Consent order issued is subject to the conditions mentioned in the Annexure.
8. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
9. **This order is valid for a period of 7 years from the date of issue.**

Encl: Annexure

S SRISARAVANAN,
I.F.S
Member Secretary

To

M/s. Andhra Pradesh Industrial Infrastructure Corporation Limited (APIIC) Ltd,
development of Industrial Park at Butchirajupeta (V),
D L Puram(V), Vempadu(V), Chandanada (V), Rajayyapeta (V)
Nakkapalli (M), Anakapalli District
Email: apiicempcell@gmail.com

- Copy to:** 1. The JCEE, Z.O: Visakhapatnam for information and necessary action.
2. The E.E., R.O: Visakhapatnam for information and necessary action.

ANNEXURE

1. The proponent shall obtain Consent to Operate (CTO) from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec. 21/22 of the Air (P&C of P) Act, 1981, before commencement of the trial runs.
2. The applicant shall provide separate energy meters for Effluent Treatment Plant (ETP) and Air pollution Control equipments to record energy consumed. An alternative electric power source sufficient to operate all pollution control systems shall be provided.
3. The industry shall construct separate storm water drains and provide rain water harvesting structures. No effluents shall be discharged in to the storm water drains.

Water:

4. The source of water is APIIC – Yeleru Left Main Canal (YLMC) and the maximum permitted water consumption is as following:

S.No.	Purpose	Quantity (MLD)
1.	Industrial Area	24.65
2.	Green Areas	1.65
3.	Losses	1.45
4.	Fire Demand	0.6
	Total	28.35
5.	Recycled water	9.4
6.	Total Fresh water requirement	18.95 MLD

As per the approved EC amendment, the estimated net water requirement is 18.95 MLD, which will be drawn from the Yeleru Left Main Canal (YLMC) in line with the existing industrial water.

Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned above.

5. The maximum waste water generation shall not exceed the following:

S. No	Source	Quantity (MLD)		
		HTDS	LTDS	TOTAL
1.	Pharmaceutical and chemical Industries	2.524	9.326	11.85
2.	Engineering	0.00	0.56	0.56
3.	Steam Generation	0.00	1.1	1.1
4.	Logistics & Truck Parking	0.00	0.06	0.06
5.	Supporting Facilities (Saleable)	0.00	0.01	0.01

6.	Amenities + utilities + CRZ	0.00	0.27	0.27
	Total (MLD)	2.524	11.326	13.85 MLD

Treatment & disposal:

S. No.	Effluent Source	Treatment Proposed	Mode of disposal
1	1) High TDS stream from pharmaceutical industries + RO Rejects from ZLD system 2) Treatment of Alkaline and Cyanide Bearing Wastewater 3) Treatment of Acidic and Chrome Bearing Wastewater treatment	Equalization cum neutralization tank Stripper, MEE followed by ATFD.	The condensate generated from MEE shall sent to LTDS effluents for further treatment. The ATFD salts shall be sent to TSDF, Parawada.
2	LTDS effluent (11.326 MLD) 1) LTDS stream from pharmaceutical industries (Partly) 2) LTDS stream from pharmaceutical industries (Partly) 3) LTDS Wastewater treatment Stream from non-Pharmaceutical Industries	Biological treatment consists of Equalization tank → neutralization tank → settling → Primary aeration → Primary clarifier → secondary aeration → Secondary clarifier → Sludge drying beds-filter press-Holding tank → Reverse osmosis and filter press	RO Permeate shall be used for cooling tower & boiler and RO rejects shall be sent to MEE for further treatment.
3.	Domestic waste water	---	Septic tank followed by soak pit overflow to CETP along with LTDS effluent

6. The APIIC has proposed to establish 15 MLD CETP in phased manner.
7. The APIIC proposed to Recycle - 9.4 MLD and through Marine outfall - 5.27 MLD.
8. All the units of the ZLD system shall be impervious to prevent ground water pollution. The units of ZLD system shall be constructed above the ground level and provide necessary flow meters.
9. Effluents shall not be discharged on land or into any water bodies or aquifers under any circumstances.
10. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. All pipe valves, sewers, drains shall be leak proof.
11. The park shall construct rain water run-off tank for collection and storage of first flush storm water. The industry shall maintain dry condition outside drains in un-rainy season.

12. The facility shall ensure that no creeks or rivers, natural drain/nallah or any other water body are blocked / diverted due to any activities at the project site and free flow of water is maintained.
13. As per the EC only 5.27 MLD marine outfall system shall be generated for discharging treated wastewater of 5.27 MLD. Individual units shall not allowed to marine discharge.
14. The member units shall provide storage tanks for storage of effluent for monitoring the characteristics of effluent before taking into the CETP for further treatment.
15. Proper meters with recording facilities shall be provided to monitor the effluent quality and quantity sent from member industries to CETP and from CETP to re-use on a continuous basis.
16. Processed effluents / any wastewater shall not be allowed to mix with storm water, storm water drain shall be provided on tank farm, and solvent transfer through pumps.
17. Domestic effluent shall be treated in Sewage Treatment Plant. MSW waste shall be treated in digester and recovered gas shall be used in the canteen.
18. Continuous online (24x7) monitoring system for stack emissions/effluent shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.

Air:

19. The Air pollution Control equipment shall be installed along with the commissioning of the activity and shall comply with the following for controlling air pollution.

S.No	Details	Stack 1	Stack 2
1	Attached to	Coal fired boiler	DG sets
2	Capacity	2 X 100 TPH	2 X 600 KVA
3	Fuel	Coal	HSD
4	Stack Height	30 m	5 m each
5	Control equipment	ESP for emission	Acoustic enclosures with silencers
6	Air pollutants	Particulate matter – 100 mg/Nm ³ ; SO ₂ – 600 mg/Nm ³ at 6% dry O ₂ ;	As per CPCB guidelines issued from time to time.

	NOx – 300 mg/Nm ³ at 6% dry O ₂ ;	
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20. The APIIC proposed to generate steam of 17,360 tons to supply to industries.
21. The facility shall obtain approval from Boiler and Factories Departments for supply of steam to the individual units.
22. Proper records for supply of steam to unit-wise shall be maintained and consolidated report shall be submitted to the RO: Visakhapatnam regularly.
23. The industry shall provide the monitoring system to all the stacks / vents in the plant. Regular monitoring shall be carried out and report shall be submitted to the Regional officer.
24. The facility should comply with the National ambient air quality standards as per MoEF, Gol notification dt.18.11.2009 along the premises of the factory as prescribed below:

S. No.	Parameters	Standards µg/m ³
1.	Particulate Matter (PM10)	100.0
2.	Particulate Matter (PM2.5)	60.0
3.	SO ₂	80.0
4.	Nox	80.0
5.	Lead	1.0

Noise levels: Day time (6 AM to 10 PM) – 75 dB
Night time (10 PM to 6 AM) – 70 dB(A).

25. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.
26. The proponent shall not use or generate odour causing substances or Mercaptans and cause odour nuisance in the surroundings.

Solid Waste:

27. The facility shall comply with the following for disposal of Solid wastes:

S. No	Name of Hazardous Waste	Quantity	Method of disposal
1.	Industrial waste	34.00 TPD	Shall be routed through APEMCL to dispose to TSDF, Parawada.
2.	Sludge	177.57 TPD	
3.	Salt	154.44 TPD	
4.	Solid Waste	7.2 TPD	Shall be routed through APEMCL to disposed to authorized recyclers

28. The following rules and regulations notified by the MoEF&CC, GoI shall be implemented.
- a) Regulation of Persistent Organic Pollutants Rules, 2018.
 - b) Hazardous waste and other wastes (Management and Transboundary Movement) Rules, 2016.
 - c) Plastic Waste Management Rules, 2016.
 - d) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989
 - e) Fly Ash Notification, 2016.
 - f) Batteries (Management & Handling) Rules, 2010.
 - g) E-Waste (Management) Rules, 2016.
 - h) Construction and Demolition waste Management Rules, 2016.
 - i) Solid Waste Management Rules, 2016.
 - j) Public Liability Insurance Act, 1991 and its amendments thereof.
 - k) Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996
 - l) Ozone Depleting Substances (ODS) Rules of 2000.

Other Conditions:

29. **The facility shall comply with all the conditions stipulated in the EC orders dt.13.07.2023; dt. 15.03.2024 & EC amendment order dt.08.05.2025 issued by MoEF&CC, GoI.**
30. **The facility shall obtain CTO before Consent to Operate (CTO) from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec. 21/22 of the Air (P&C of P) Act, 1981, before commencement of operations.**
31. **The facility shall comply with the letter dt.06.11.2025.**
32. The individual industrial units shall obtain CTE / CTO of the Board as required under relevant provisions of Pollution Control Acts.
33. The facility shall create corpus fund and maintain separate account with adequate budget to meet operational cost of CETP & STP.
34. The facility shall obtain separate CTE for establishment of CETP duly submitting the design technical details of CETP which includes mode of conveyance of the water, effluents from industries to CETP.
35. The facility shall submit percentage of greenbelt developed by APIIC & member industries before applying CTO of the Board.
36. The facility shall construct storm water drains along with the project implementation and construct storm water sumps in the downstream of the park in different location so as to collect the contaminated water if any.
37. The facility shall allocate minimum 3 acres of land for establishment of Pharmaceutical units to avoid conjunction for installation of production blocks, Raw material storage area, Boiler house, Chilling plant, Hazardous storage area, Effluent storage collection tanks / Pre-treated ETP, Fire hydrant system, Solvent storage area.
38. The facility shall submit criteria for accepting the effluents of HTDS stream; LTDS stream as per MoU with their member units.

39. The facility shall submit criteria for influent load for stream wise on extent of land allocated for industrial plot.
40. The facility shall submit criteria for percentage of development of green belt allocated for each industrial plot and APIIC industrial estate.
41. The facility shall ensure that there should be proper frame work for meeting recurring expenses by occupants for implementation of conditions stipulated.
42. The facility shall provide sufficient space to store the raw material in environmentally safe method.
43. Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016.
44. The facility shall maintain good housekeeping in the industry premises.
45. The facility shall provide fire hydrant systems to the hazardous waste storage area.
46. The facility shall regularly monitor ground water, ambient air quality and shall submit reports to the Board regularly.
47. The facility shall display online data outside the main factory gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order.
48. The facility shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.
49. The facility shall submit a copy of the NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.
50. The facility shall submit risk assessment report covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.
51. The facility shall obtain policy under PLI Act before applying for CTO of the Board.
52. The facility shall submit a copy of policy of Public Liability Insurance (PLI) duly indicating the amount contributed towards Environmental Relief Fund (ERF) to the RO once in six months.
53. The facility shall carryout calibration of safety equipments and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office. The industry shall install fluorescent Wind Vane at the highest point in the industry premises.
54. The industry shall utilize DG power for captive consumption only & power shall not be supplied to grid and shall follow the amendments issued by MoEF & CC/CPCB from time to time on DG sets in respect of conditions & standards.
55. The project proponent shall maintain green belt of 565.21 acres (34.57%) EC order dt.08.05.2025.

56. The facility shall submit compliance to the conditions stipulated in the CTE orders to the concerned Regional Officer of APPCB every six months and shall upload the same at APPCB website viz., https://pcb.ap.gov.in/UI/Submission_Compliance_of__CTE_CTO_Direction.aspx.
57. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order attracts action under the provisions of relevant pollution control Acts.
58. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to revoke the order, to review any or all the conditions imposed herein and to make such modifications as deemed fit and stipulate any additional conditions.
59. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules,1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution)Act,1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

S SRISARAVANAN, I.F.S
Member Secretary

To

M/s. Andhra Pradesh Industrial Infrastructure Corporation Limited (APIIC) Ltd,
Development of Industrial Park at Butchirajupeta (V),
D L Puram(V), Vempadu(V), Chandanada (V), Rajayyapeta (V)
Nakkapalli (M), Anakapalli District
Email: apiicempcell@gmail.com



S. Narasimha Rao
Zonal Manager

ANDHRA PRADESH
INDUSTRIAL INFRASTRUCTURE CORPORATION LTD
(A Government of Andhra Pradesh Undertaking)
Anakapalli Zone, One Stop Service Centre,
Atchutapuram, Anakapalli - 531011
Ph :08924-237100, email : zm.vizs.apiic@nic.in

Lr. No. ZM/AKPZ/AKP/NKP/BDP/NGT-Chennai/2025-26

Date : 10.04.2026

To
The District Collector
Anakapalli District

Madam,

Sub: APIIC – Anakapalli Zone – Nakkapalli – Bulk Drug Park (BDP) - National Green Tribunal (NGT), Chennai – Anakapalli District – O.A. No.234/2025 filed by Nakkapalli Mandal Displaced Persons Welfare Association – Submission of report – Regarding.

Ref: Notice issued in Original Application No.234 of 2025 by the Hon'ble NGT, Chennai, dated 20.01.2026.

* * *

Attention is invited to the reference cited.

It is informed that the Hon'ble National Green Tribunal, Chennai has issued a notice to the District Collector, Anakapalli (Respondent No.4) in connection with Original Application No.234 of 2025 filed by the Nakkapalli Mandal Displaced Persons Welfare Association against the Union of India and others.

The following report is submitted for kind perusal.

Under the Bulk Drug Policy-2020, APIIC has submitted a proposal for establishment of a Bulk Drug Park covering approximately 2000 acres.

S.No	Name of the Village	Extent (in Acs)
1	Vempadu	153.95
2	D.L.Puram	157.95
3	Butchirajupeta	116.41
4	Rajayyapeta	464.10
5	Chandananda	292.76
6	Ch. L. Puram	211.53
7	Peddateenarla	408.07
8	Upmaka	17.85
9	N Narasapuram	4.68
10	Gudiwada, S. Rayavaram (M)	172.47
	Total	1999.77
	Approx	2000 Acres

Means of Finance:

GoI Grant : ₹996.45 Cr
GoAP Grant : ₹200.00 Cr
Debt : ₹680.21 Cr
Total : ₹1876.66 Cr

Administrative Status:

Administrative sanction accorded on 02.01.2024.

Judicial preview conducted on 20.02.2024.

Project divided into three packages.

Package-I : ₹875.35 Cr (Awarded to M/s SRR Projects Pvt Ltd)

Package-II : ₹311.09 Cr (Re-tendering)

Package-III : Under preparation

Land Status:

- Initially APIIC has acquired a total extent of 4596.97 acres of land for the VCIC project. Out of this, an extent of 2235.819 acres has been allotted to M/s. AMNS India Ltd
- Further, an extent of 2000 acres was proposed for Bulk Drug Park (BDP). From this proposed extent, 757.53 acres has been allocated to AMNSI Phase - I, leaving a balance extent of 1185 acres available for BDP.
- In view of the reduced availability of land for BDP, there is a shortfall. To meet this requirement, a land requisition file for an extent of 814 acres has been submitted in respect of lands located in villages of Ch.L.Puram, Pedateenarla of Nakkapalli Mandal and Gudivada Village of S. Rayavaram Mandal.

Investment & Employment:

Investment : ₹11,542 Cr

Employment : 24,367 persons

Project Progress:

Financial Progress: ₹305.30 Cr (~60%)

Physical Progress: ₹309.80 Cr (~60.53%)

Road Connectivity:

1. AMNS Road – 4.20 km

2. Hetero Road – 3.20 km

In view of the above, it is submitted that the Bulk Drug Park project is being implemented in a phased manner and is at various stages of progress.

This is submitted for information

Yours faithfully,


Zonal Manager



File No: 10/13/2025-IA.III
Government of India
Ministry of Environment, Forest and Climate
Change
IA Division



Date 13/01/2026



To,

S Mani Bhaskar
AP Bulk Drug Infrastructure Corporation Limited
10th floor, APIIC Towers, Plot No.1, IT Park, Mangalagiri, Guntur, Andhra Pradesh, GUNTUR,
ANDHRA PRADESH, 522503
s.manibhaskar@gov.in

Subject: Development of Andhra Pradesh Bulk Drug Park over an area of 514.27Ha(1270.80 Acres) near Nakkapalli, Anapakalli District, Andhra Pradesh by M/s Andhra Pradesh Bulk Drug Infrastructure Corporation Limited-Environmental and CRZ Clearance regarding.

Sir/Madam,

This is in reference to your application submitted to MoEF&CC vide proposal number IA/AP/INFRA1/557092/2025 dated 11/11/2025 for grant of prior Environmental and CRZ Clearance to the proposed project under the provision of the EIA Notification 2006 and CRZ Notification, 2011 as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25A3101AP5110130N
(ii) File No.	10/13/2025-IA.III
(iii) Clearance Type	Fresh Environmental and CRZ Clearance
(iv) Category	A
(v) Project/Activity Included Schedule No.	7(c) Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones
(vi) Sector	INFRA-1
(vii) Name of Project	Andhra Pradesh Bulk Drug Park near Nakkapalli, Anapakalli District, Andhra Pradesh.
(viii) Name of Company/Organization	ap bulk drug infrastructure corporation limited
(ix) Location of Project (District, State)	ANAKAPALLI, ANDHRA PRADESH
(x) Issuing Authority	MoEF&CC

**(xi) Applicability of General Conditions as per
EIA Notification, 2006** No

3. The proposal is for the 'Development of Andhra Pradesh Bulk Drug Park over an area of 514.27Ha(1270.80 Acres) near Nakkapalli, Anakapalli District, Andhra Pradesh by M/s Andhra Pradesh Bulk Drug Infrastructure Corporation Limited.

4. The project/activity is covered under the category 'A' of item 7(c) Industrial estates/parks/complexes/areas, export processing Zones (EPZs), Special Economic Zones, of the schedule to the EIA Notification, 2006, and its subsequent amendments. Total cost of the project is Rs.1257.75 Crores.

5. Terms of References (TOR): The ToR proposal was considered in the 399th meeting of the Expert Appraisal Committee (EAC) held on 21st-22nd April, 2025. The Committee recommended the proposal for grant of ToR. Ministry granted the Terms of Reference (ToR) vide letter No. 10/13/2025-IA.III dated 04/05/2025.

6. Details of public hearing: Public hearing was conducted on 20.06.2025 at Anakapalli district, The details of the public hearing as follows.

S.No	Date	Detail of Paper advertisement	Venue and Location	Presided by
1.	20/06/2025	Advertisement was published in Indian Express, Visakhapatnam on 06/07/2025	Village Nakkapalle(CT), Nakkapalle, District Anakapalli, Andhra Pradesh.	Revenue Divisional Officer

7. Land Use/Cover: Land use /Land breakup of the proposed project site:

S. No.	Land use (Zones)	Area in acres	Percentage (%)
1.	Industrial plots/Area	856.5	67.4
2.	Roads	151.41	11.9
3.	Parking	18.18	1.4
4.	Amenities	10.84	0.9
5.	Warehouse	3.37	0.3
6.	Green Belt	184.48	14.5
7.	Water Body	0.3	0.02
8.	Intertidal area	0.31	0.02
9.	Utility	45.41	3.6
Total		1270.8	100.0

8. List of industries to be housed with the proposed project site

S. No	Details	Production Capacities	Categorization of Industry as per EIA Notification, 2006	Categorization as per CPCB	CPCB - Pollution Potential
1	Industrial plots for Active Pharma Ingredients (APIS) /Drug	Total production capacity anticipated is approximately 1,36,500 TPA. Red	Category B if located in a notified industrial area/	Red and Orange	W11, W13, Group A1B,

	Intermediates (DIs)/ Key Starting Materials (KSMs) (Fermentation and Chemical Synthesis)	category industries shall be developed within this industrial plots.	estate		Group A2F1 and HW1
2	Formulations etc.	Total production capacity anticipated is approximately 3,65,000 TPA. Orange category industries shall be developed within this industrial plots.	Not applicable	Orange Category	

9. Terrain and Topography: Anakapalli district is an undulated terrain having mainly structural ridges and valleys parallel to the coastal region. The north and western part is dominated by isolated hilly terrains with a ridge and valley topography and in the east the district is bounded by the Bay of Bengal.

10. Details of water bodies, impact on drainage: A saltwater lake is located adjacent to the proposed project site, and a backwater/creek passes through the area. A green buffer of 50 m width is proposed along the water body. By maintaining this buffer and providing an adequate drainage system around the creek/backwater, no disturbance to the water body is envisaged.

11. Water Requirements: For Construction Phase: The total water requirement is estimated to be around 1 MLD. During operation Total water demand for the proposed bulk drug park is estimated at ~44.96 MLD but considering the reuse of ~20.59 MLD of treated wastewater from the CETP, the net freshwater demand is ~24.37 MLD. Water demand will be met through Yeleru Left Main Canal located at a distance of ~35.6 km north of the site.

12. Details of Tree Cutting and Green Belt Development: The existing green cover will be retained and designated as the greenbelt area. Tree cutting is envisaged as per the project development plan. Tree loss is anticipated only in the plotted land sections where developmental activities are planned. The proposed project envisages the cutting of 12000 trees (70 Ha). About 700 trees are proposed for transplantation. However, an area of 184.48 ac. (74.65 ha) is earmarked for green areas and greenbelt development apart from green belt within the Industrial area and other areas, while 1,86,625 numbers of trees are proposed to be planted in AP Bulk Drug Park.

13. Diversion of forestland: There is no forestland involved in the project. The project is not located within 10 Km of Protected Areas (PA), including National Parks, Sanctuaries, and Tiger Reserves, etc. The project is also not located within the Eco-Sensitive Zone (ESZ) or Eco-Sensitive Area (ESA) notified by the MoEF&CC. However, there are three listed Schedule I species found in study area namely Shikra (*Accipiter badius*), Indian Peafowl (*Pavo cristatus*), and Brahminy Kite (*Haliastur indus*). Conservation plan has been prepared for the schedule 1 species with the budget of INR.42,50,000/- are allocated for 5 years.

14. CRZ Area Details: Physical demarcation of the High Tide Line (HTL) and Low Tide Line (LTL), and delineation of the Coastal Regulation Zone (CRZ) boundaries were carried out by the Council of Scientific & Industrial Research (CSIR)–National Institute of Oceanography (NIO), Regional Centre, Visakhapatnam. The proposed project site does not include any environmentally sensitive areas such as National Parks, Marine Parks, Wildlife Sanctuaries, notified wildlife habitats, or corals/coral reefs. However, internal connecting roads of the project pass through a backwater creek. The project ~~acts~~

provisions of CRZ Notification, 2011. The details of the project site in CRZ area is as follows:

CRZ Classification	Length of the Road(m)	Area of the Road(Sq.m)
CRZ IB	79.96	2726.02
CRZ III (NDZ)	257.55	7047.28
CRZ IV B	53.94	1515.97

Andhra Pradesh Coastal Zone Management Authority (APCZMA) has recommended the proposal vide Letter No.677/CRZ/Proj/2025 dated 06-11-2025. The project developmental activities such as roads, utilities which are permissible as per CRZ notification, 2011, shall be developed in the CRZ area. Further, all the major CRZ areas and creeks are excluded from the project area. In addition, habitation on the northern side of the project area and the water body has also been excluded. The project area is now divided in three parcels linked with the connecting roads, which will be on stilts in CRZ areas.

15. Waste Management: The estimated municipal solid waste generation is 6.6 tons per day. The industrial solid waste generation is about 164 tons per day. The amount of MSW generated at the BDP is estimated to be about 6.61 TPD, out of which 60% is biodegradable (3.97 TPD), 25% is Recyclable/Reuse (1.65 TPD), and 15% will be Inert waste (0.99 TPD). The MSW generated is proposed to be segregated at source between dry waste and wet waste for effective implementation of the management. Non-biodegradable waste in the form of recyclables and non-recyclables (reusable, inorganic, inert) will be routed to the recycling process units. Non-recyclable waste with high calorific value can be used as refuse-derived fuel in waste-to-energy plants or similar purposes, and inert material will sent to MSW landfills. Composting is proposed for the processing of the biodegradable waste. 1449.05 TPA Bio-degradable Municipal Solid Waste generated shall be disposed of through composting. 602.25 TPA recyclable and reusable Municipal Solid Waste shall be disposed of through APPCB authorized recyclers/ vendors, 15 TPA E-waste, and 25 TPA Battery waste shall be disposed of through APPCB authorized recyclers/ vendors. 59860 TPA Hazardous Industrial Waste shall be disposed of at the nearest CHWTSDF site, i.e., Jawaharlal Nehru Pharma City (JNPC, Parawada), and 361.35 TPA Inert Waste shall be sent to MSW landfills for disposal. Wastewater: The estimated industrial wastewater to be generated is ~23.56 MLD. The estimated capacity of the proposed CETP is 24.24 MLD to treat industrial effluent and sewage generated. Treated wastewater will be reused within the bulk drug park. CETP shall be developed on a modular basis. The estimated sewage/ domestic wastewater to be generated from the bulk drug park is ~0.67 MLD. The domestic and industrial wastewater generated will be combinedly treated in the proposed CETP.

16. Details of Rainwater Harvesting: A rainwater harvesting recharge pit of 1,000 m³ capacity is proposed within the project area. The rainwater collection and conveyance system shall comprise roadside drains and outlet drains designed to efficiently collect stormwater runoff. The drainage system for all newly proposed developments shall be independent of the existing drainage network, so as to avoid additional hydraulic loading on the existing system. In addition, rooftop rainwater harvesting systems shall be implemented across all buildings within the proposed Bulk Drug Park. The collected rooftop runoff shall be directed to recharge structures or storage facilities after appropriate filtration. Further, APBDICL shall implement a stormwater storage tank/pond system for collection and temporary storage of stormwater and rainwater, enabling controlled reuse and groundwater recharge while preventing uncontrolled discharge.

17. Energy conservation measures with estimated savings: It is proposed to illuminate the area with Solar Power LED Lights with a facility of change over to APSDCL power in case of inadequate solar energy. For the Internal area, 120 W streetlights at 30m interval for achieving 30lux as per IS1944, double arm for wider RoWs and single arm for narrower RoWs are proposed.

18. Land acquisition and R&R issues involved: Out of 1270.80Acres, 254.16 Acres (20%) of Government land and 70 acres (5.5%) of Private land have been acquired. The remaining land is under acquisition. As

per G.O. MS.No.124 dated 14.07.2025 released by Industries & Commerce(infra) Department, APIIC is in process of land acquisition and requisition has been filed to revenue department vide Lr.No.1/SP/DZM(AM)/APIIC/Anakapalli Zone/Nakkapalli/2024 dated 22.01.2025. No R&R is envisaged in the proposed development.

19. Employment opportunity: The project is expected to generate approximately 42500 jobs (direct jobs-17000 & indirect jobs -25500).

20. Benefits of the project: Enhanced infrastructure facilities and opportunities for regional development. Employment benefits (Direct –17000 & Indirect: 25500.Enhancement in Regional Economy and Socio-Economic Conditions of the People.

21. The Committee observed that PP requested to the Committee to invoke the Specific Condition (SC) of the EIA notification, 2006 as amended which reads ‘If any Industrial Estate/Complex/Export processing Zones /Special Economic Zones/Biotech Parks/Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre –defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).’.

22. APPIIC agreed to take responsibility of industrial estate and individual industries for complying with all the terms and conditions as mentioned in the clearance and requested an exemption for the individual project/activity to take individual EC’s.

23. The Committee informed that as per the Ministry’s OM dated 25th November, 2025 M/s Andhra Pradesh Bulk Drug Infrastructure Corporation Limited to be legally responsible for enforcement of EC conditions for the industrial estate/complex.

24. Details of Court: There is no court case involved in the project.

25. The EAC based on the information submitted and clarifications provided by the project proponent and detailed discussions held on all the issues during 426th meeting during 9th December 2025 and **recommended** the project for grant of environmental and CRZ clearance with stipulated specific conditions along with other Standard EC Conditions.

26. The Ministry of Environment, Forest and Climate Change has considered the proposal based on the recommendations of the Expert Appraisal Committee (Infrastructure, CRZ and other Miscellaneous projects) and hereby decided to grant Environmental and CRZ Clearance for ‘Development of Andhra Pradesh Bulk Drug Park over an area of 514.27Ha(1270.80 Acres) near Nakkapalli, Anakapalli District, Andhra Pradesh by M/s Andhra Pradesh Bulk Drug Infrastructure Corporation Limited’ under Department of Industries, Government of Himachal Pradesh’ under the EIA Notification, 2006 and CRZ notification, 2011 as amended, subject to strict compliance of the following specific conditions, in addition to all standard conditions applicable for such projects.

27. This issues with the approval of the Competent Authority.

Copy To

1. The Special Chief Secretary, Environment, Forest, Science and Technology Department, 4th Block, Ground Floor, Room No. 268, A.P Secretariat Office, Velagapudi-522 503, Andhra Pradesh.
2. The Principal Chief Conservator of Forests (Head of Forest Force), Aranya Bhavan, K.M. Munshi Road, Nagarampalem, Guntur-522 004, Andhra Pradesh.
3. The Deputy Director General of Forests (Central), Ministry of Environment, Forest and Climate Change (MoEF&CC), Integrated Regional Office Vijayawada, Green House Complex, Gopalareddy Road, Vijayawada-520 010, Andhra Pradesh.
4. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110 032.
5. The Member Secretary, Andhra Pradesh Pollution Control Board, Chalamalavaii Street, Kasturibaipet, Vijayawada-520 010, Andhra Pradesh.
6. Compliance and Monitoring Division, Ministry of Environment, Forest and Climate Change (MoEF&CC), Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110 003.
7. Parivesh Portal.
8. Guard File/ Monitoring File/ Record File.

Annexure 1**Specific EC Conditions for (Industrial Estates/ Parks/ Complexes/ Areas, Export Processing Zones (Epzs), Special Economic Zones)****1. Specific Conditions**

S. No	EC Conditions
1.1	The committee opine that all major CRZ areas, creeks, water bodies, and existing habitations have been excluded from the project area and shall remain undisturbed throughout the construction and operational phases. The project area, divided into three separate parcels, shall be interconnected only through connecting roads on stilts within CRZ areas, strictly limited.
1.2	The Project Proponent (PP) shall ensure that no permanent structures, reclamation, obstruction, or alteration of natural tidal flow occurs within the CRZ areas, creeks, or rivers. The PP shall further ensure that no creeks or rivers are blocked, diverted, or altered due to any project-related activity, and that the free and uninterrupted flow of water is maintained at all times during both the construction and operational phases.
1.3	Construction activity shall be carried out strictly according to the provisions of the CRZ Notification, 2011.
1.4	There should not be any groundwater extraction in the CRZ areas.
1.5	The hillock located to the northwest of the project boundary has been excluded from the project

S. No	EC Conditions
	area. The Project Proponent (PP) shall ensure that the hillock is maintained in its natural state, and the existing vegetation on the hilltop shall remain undisturbed throughout the construction and operational phases. And Plan shall also be made for enrichment of existing vegetation preferably in consultation with the state forest department.
1.6	All the recommendations and conditions specified by the Andhra Pradesh Coastal Zone Management Authority (APCZMA) vide letter No. 677/CRZ/Proj/2025 dated 06-11-2025 shall be complied with.
1.7	PP shall prepare a plan to improve the Creeks and saltwater lake located adjacent to the proposed project site with the nationally reputed institute which should inter alia include greening of the area around the creek and water bodies The plan should be submitted to the IRO of MoEFCC along with its First 6 monthly compliance report and progress of implementation of this plan shall be submitted in subsequent 6 monthly compliance report.
1.8	Periodical assessment on the status of the water quality of the creek, soil characteristics, etc., should be done by engaging reputed agencies having expertise in the field and status report should be incorporated in six monthly compliance reports.
1.9	The PP shall construct a garland drain, with catch pits of appropriate capacity at an appropriate distance, all around the industrial estate and also around the water bodies falling within the project boundary to prevent runoff of any contaminants/ waste into the nearby water bodies. The garland drains shall be designed such that the runoff within the boundary of the industrial area is collected in the garland drains, which shall be treated appropriately, and conform to CPCB standards.
1.10	Garland drains shall be lined (RCC/HDPE) to prevent seepage and groundwater contamination. Storm water drains shall be completely segregated from industrial effluent and sewage lines. No recharge pits or percolation structures shall be provided directly from garland drains.
1.11	No sewage or untreated effluent water would be discharged through stormwater drains, drainage systems or the river is permitted throughout the duration of the project. The project developer (PP) must implement measures to monitor and ensure compliance with these conditions to prevent any significant flooding in areas adjacent to the project site.
1.12	Rainwater harvesting for roof run-off, as the plan submitted shall be implemented. Before recharging the surface runoff, pre-treatment must be done to remove suspended matter, oil, and grease. The borewell for rainwater recharging shall be kept at least 4 m above the highest ground water table.
1.13	The quantity of fresh water usage, water recycling, and rainwater harvesting shall be measured ⁷² and

S. No	EC Conditions
	recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six-monthly Monitoring reports.
1.14	Soil and groundwater samples will be tested to ascertain that there is no threat to groundwater quality by the leaching of heavy metals and other toxic contaminants. Frequent monitoring of groundwater and surface water will be done to ensure that the quality of water is being maintained within the norms the report of the same shall be submitted to the concerned IRO, MoEF&CC along with the six-monthly EC & CRZ compliance report.
1.15	Detailed Biodiversity assessment and conservation/mitigation plan be developed by a reputed institute or by a team of experts of national repute. The recommendations of the biodiversity conservation plan shall be implemented in true spirit in consultation with the state forest department. If any specific mitigation measures are recommended by the Forest Department the same shall be incorporated in the Plan. The biodiversity assessment and conservation/mitigation plan shall be submitted to the Concern IRO, MoEF&CC within 6 months along with the first 6-monthly EC compliance report and compliance of implementation of this plan shall be submitted in subsequent 6 monthly compliance reports.
1.16	The project proponent shall comply with the Ministry's OM no. IA-Z-11/4/2025-IA-II(IND-I) dated 25 th November, 2025.
1.17	(a) As per the Ministry's OM dated 25 th November, 2025 M/s Andhra Pradesh Bulk Drug Infrastructure Corporation Limited to be legally responsible for enforcement of EC conditions for the industrial estate/complex.
1.18	(b) Common environmental pollution control, prevention and abatement infrastructure to comply with the prescribed regulations. The facilities like Common Effluent Treatment Plant (CETP), Common Biomedical Waste Treatment Facility (CBWTF) Treatment, Storage and Disposal Facility (TSDF), Municipal Solid Waste (MSW) Management Facility etc. shall comply with the rules and regulations as prescribed by CPCB/Ministry from time to time as mentioned in the OM dated 25 th November, 2025.
1.19	(c) The responsibility for the establishment, operation, and maintenance of all the common environmental infrastructure and facilities like CETP, STP, Green belt, TSDF, CBWTF etc. shall rest with the Project Proponent of the Industrial Estate/Complex as per the OM dated 25 th November, 2025.
1.20	(d) The Industrial Estate/Complex shall adhere to the timeline committed for the construction and final commissioning of the common environmental pollution control, prevention and abatement infrastructure as per the OM dated 25 th November, 2025.
1.21	(e) M/s Andhra Pradesh Bulk Drug Infrastructure Corporation Limited to be legally responsible for enforcement of EC condition for the Industrial Estate/Complex: As already mentioned in the Specific Condition to the EIA Notification, 2006, as amended, the project proponent shall furnish information about the organizational structure for management of the Industrial Estate/Complex.

S. No	EC Conditions
	proposed to be put in place, which shall be legally responsible for ensuring adherence to the Terms and Conditions of prior environmental clearance and responsible for their violation throughout the life of the Estate/Complex.
1.22	(f) Project proponent of the Individual Project or Activity to be legally responsible for compliance of the environmental safeguards in respect of their Project or Activity. The project proponent for individual projects or activities which are established within the Industrial Estate/Complex shall be responsible for ensuring compliance of the environmental safeguards issued by the Ministry vide Office Memorandum (OM) dated 9th August, 2018 and OM dated 9th June, 2015, as applicable, as well as those prescribed by the State Pollution Control Board (SPCB) while granting Consent to Establish (CTE) and/or Consent to Operate (CTO).
1.23	During the EAC meeting, the Project Proponent (PP) revised the EMP budgetary estimates, increasing the capital cost from 695.70 crore to 700.72 crore. The PP shall implement the revised EMP budget, particularly for solid waste management and green belt development, strictly as per the submissions made to the Committee.
1.24	All liquid waste arising from the proposed development will be disposed of as per the norms prescribed by the Central/State Pollution Control Board. There shall not be any disposal of untreated effluent into the sea/coastal water bodies. It shall be ensured that the wastewater generated is treated in the STP as committed by the project proponent. The treated wastewater shall be reused for landscaping, flushing within the development. The project proponent should also make alternate arrangements for situations arising due to malfunctioning of STP. There shall be regular monitoring of standard parameters of the effluent discharge from STP under intimation to the SPCB.
1.25	The cutting of trees shall be kept to the bare minimum, and the Project Proponent (PP) shall obtain prior permission from the competent authority for any tree felling, as applicable. The industrial plots shall be planned and developed in a manner that avoids cutting of old, large, or heritage trees, if any, within the project area. As committed by the PP wherever feasible, trees shall be translocated and replanted at suitable locations within or outside the project area, in consultation with the concerned authority.
1.26	Project Proponent shall strive to enhance the Green Belt under the campaign " एक_पेड़_मिट्टी_के_नाम " and the details of the trees planted would be uploaded on the portal https://merilife.nic.in .
1.27	Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the groundwater.
1.28	Vehicles hired for bringing construction material to the site should be, in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards, and should be operated only during non-peak hours.

S. No	EC Conditions
1.29	The Project Proponent (PP) shall implement and maintain a Zero Liquid Discharge (ZLD) system for the project. No treated or untreated liquid effluent shall be discharged outside the project premises or into any stormwater drain, water body, creek, or CRZ area.
1.30	The ZLD system shall be operational prior to commissioning of the project and shall include adequate treatment, recycling, and reuse facilities. The PP shall maintain continuous records of effluent generation, treatment, reuse, and disposal of solids/brine, and shall submit along with six monthly EC compliance reports to the concerned IRO, MoEF&CC.
1.31	The Project Proponent (PP) shall ensure that proper safety protocols for the storage, handling, and transportation of hazardous chemicals, including chlorine and hydrogen (H ₂), are in place and implemented at all times. The PP shall prepare and submit Standard Operating Procedures (SOPs), on-site and off-site emergency response plans, and detailed safety measures in accordance with applicable statutory requirements.
1.32	The PP shall also maintain and submit records of training programmes/workshops conducted for workers involved in the storage, handling, and transportation of these chemicals. Regular mock drills and safety audits shall be carried out, and compliance with safety and environmental standards shall be ensured during both the construction and operational phases.
1.33	Sewage shall be treated in the STP with tertiary treatment i.e. Ultra Filtration. The treated effluent from STP shall be recycled/reused for flushing and landscaping.
1.34	Ambient air quality monitoring stations should be established in the downward direction as well as where maximum ground level concentration of PM10, PM2.5, SO ₂ , and NO _x are anticipated in consultation with SPCB within and outside the industrial estate area at least at four locations (one within and three outside the port area at an angle of 120° each), covering upwind and downwind directions. An appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply with prescribed fugitive emission standards. Data on ambient air quality and emission shall be regularly submitted to the IRO, MoEF&CC along with the six-monthly EC & CRZ compliance report.
1.35	Installation of Ambient Air Quality data shall display unit for public display.
1.36	PP shall utilize renewable energy preferably solar power and submit a commitment to meet at least 20% of the total energy requirement of the proposed project through solar power. The total renewable energy and solar power plan shall be submitted to the IRO of the Ministry in its first six monthly compliance report and the progress of implementation of this plan be submitted in the subsequent 6 monthly compliance reports.

S. No	EC Conditions
1.37	Red category industrial units to be avoided near residential areas, habitations and water bodies. A distance of approximately 500 meters shall be maintained for the establishment of the red category industry from the residential area and canals.
1.38	In view of the extensive use of chemicals and catalysts of dual-use potential within the bulk drug, synthetic chemicals, Formulations, API and intermediates sectors, the PP shall make suitable provisions for regular training and awareness programmes on chemical safety and security. These programmes shall address risks arising from potential misuse by internal or external adversaries and shall cover all stakeholders, industry, academia and communities. The programmes shall be conducted in association with reputed NGO-Darpan registered NGOs or recognised academic institutes of eminence and shall be incorporated into the EMP with adequate budgetary allocation to minimise security vulnerabilities and strengthen preparedness.
1.39	All the recommendations of the EMP shall be complied with in letter and spirit. All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan shall be submitted to RO, MoEF&CC along with a half yearly compliance report.
1.40	The Project Proponent (PP) shall ensure that no project-related activity restricts or obstructs community access. Designated pathways or suitable alternative routes shall be provided, wherever required, to ensure that public movement and traditional usage of the area are not adversely affected.
1.41	A Greenbelt of 50m width along major canals/stream and 15m width along project boundary shall be developed. Green belt development plan/ afforestation plan as amended shall be executed under the supervision of the Forest Department.
1.42	Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the groundwater.
1.43	Vehicles hired for bringing construction material to the site should be, in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards, and should be operated only during non- peak hours.
1.44	Any hazardous waste generated during the development/ construction phase, should be disposed of as per applicable rules and norms with necessary approvals of the Andhra Pradesh State Pollution Control Board.
1.45	76

S. No	EC Conditions
	Ambient air quality monitoring stations should be established in the downward direction as well as where maximum ground level concentration of PM10, PM2.5,SO2, and NOx are anticipated in consultation with SPCB within and outside the industrial estate area at least at four locations (one within and three outside the port area at an angle of 120° each), covering upwind and downwind directions. An appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply with prescribed fugitive emission standards. Data on ambient air quality and emission shall be regularly submitted to the IRO, MoEF&CC along with the six-monthly EC &CRZ compliance report.
1.46	Installation of Ambient Air Quality data shall display unit for public display.
1.47	The PP shall attempt to meet up at least 5% of the total project energy requirement from renewable energy like solar energy/ hybrid solar-wind energy and accordingly the plan shall be submitted to the IRO of the Ministry in its first six monthly compliance report and the progress of implementation of this plan be submitted in the subsequent 6 monthly compliance reports. Apart from this Industrial Estate shall ensure that individual industries utilize at least 10% of their total power requirement through renewable energy like solar etc.
1.48	Roofs should meet the prescriptive requirements as per the Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirements.
1.49	The PP shall implement the revised EMP budget, particularly for solid waste management and green belt development, strictly as per the submissions made to the Committee. All the recommendations of the EMP shall be complied with in letter and spirit. All the mitigation measures submitted in the EIA report shall be prepared in matrix format and the compliance for each mitigation plan shall be submitted to RO, MoEF&CC along with a half yearly compliance report.
1.50	As per the Ministry's Office Memorandum F.No.22-65/2017-IA.III dated 30 th September, 2020, the project proponent shall abide by all the commitments made by them to address the concerns raised during the public consultation. The project proponent shall initiate the activities proposed by them, based on the commitment made in the public hearing, and incorporate in the Environmental Management Plan and submit to the Ministry along with 6 monthly compliance report.
1.51	All other activities including pollution control, environmental protection and conservation, R&R, wildlife and forest conservation/protection measures including the NPV, Compensatory Afforestation etc., either proposed by the project proponent based on the social impact assessment and R&R action plan carried out during the preparation of EIA report or prescribed by EAC, shall also be implemented and become part of EMP.
1.52	The green belt shall be developed as per the OM dated 29 th October, 2025.

1. Statutory Compliance

S. No	EC Conditions
1.1	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (incase of the presence of schedule-I species in the study area).
1.2	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
1.3	All excavation related dewatering shall be as duly authorized by the CGWA. A NOC from the CGWA shall be obtained for all dewatering and ground water abstraction
1.4	A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
1.5	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Coast Guard, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.

2. Air Quality Monitoring And Preservation

S. No	EC Conditions
2.1	The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the project area at least at four locations (one within and three outside the project area at an angle of 120°each), covering upwind and downwind directions.
2.2	Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed emission standards.
2.3	Dust collectors shall be deployed in all areas where surface cleaning and painting operations are to be carried out, supplemented by stacks for effective dispersion.
2.4	Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.
2.5	A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative

S. No	EC Conditions
	impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

3. Water Quality Monitoring And Preservation

S. No	EC Conditions
3.1	Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.
3.2	Sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused for horticulture, flushing, backwash, HVAC purposes and dust suppression.
3.3	A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
3.4	No diversion of the natural course of the river shall be made without prior permission from the Ministry of Water resources.

4. Noise Monitoring And Prevention

S. No	EC Conditions
4.1	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
4.2	Noise from vehicles, power machinery and equipment on-site should not exceed the prescribed limit. Equipment should be regularly serviced. Attention should also be given to muffler maintenance and enclosure of noisy equipments.
4.3	Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.
4.4	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

5. Energy Conservation Measures

S. No	EC Conditions
5.1	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;

S. No	EC Conditions
5.2	Provide LED lights in their offices and project areas.

6. Waste Management

S. No	EC Conditions
6.1	Necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that they conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986.
6.2	The solid wastes shall be managed and disposed as per the norms of the Solid Waste Management Rules, 2016.
6.3	Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.
6.4	A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project.
6.5	Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

7. Green Belt

S. No	EC Conditions
7.1	The Industrial Areas are directed to accordingly allocate the area, to be developed as green cover, to respective individual industrial units so as to achieve the above mentioned condition.
7.2	The individual industrial unit, at the time of obtaining EC, shall bring a letter from the Industrial Area, specifying the area allocated to them to be developed as green cover, as a part of obligation from the Industrial Area.
7.3	Wherever possible, plantations around the periphery of the Industrial Area, in the downwind direction and along the road sides shall be provided for containment of pollution and for formation of a screen between the industrial area and the outer civil area. The choice of plants should include shrubs of height 1 to 1.5 m and tree of 3 to 5 m height. The intermixing of trees and shrubs should be such that the foliage area density in vertical is almost uniform.
7.4	The parameters like selection of plant species, procedure for plantation, density of tree plantation etc shall be as per the CPCB guidelines.

8. Public Hearing And Human Health Issues

S. No	EC Conditions
8.1	Workers shall be strictly enforced to wear personal protective equipments like dust mask, ear muffs or ear plugs, whenever and wherever necessary/ required. Special visco-elastic gloves will be used by labour exposed to hazards from vibration.
8.2	Safety training shall be given to all workers specific to their work area and every worker and employee will be engaged in fire hazard awareness training and mock drills which will be conducted regularly. All standard safety and occupational hazard measures shall be implemented and monitored by the concerned officials to prevent the occurrence of untoward incidents/ accidents.
8.3	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
8.4	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
8.5	Occupational health surveillance of the workers shall be done on a regular basis.

9. Environment Responsibility

S. No	EC Conditions
9.1	The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
9.2	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
9.3	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
9.4	Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

10. Miscellaneous

S. No	EC Conditions
10.1	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
10.2	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
10.3	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
10.4	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
10.5	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
10.6	The criteria pollutant levels namely; PM2.5, PM10, SO2, NOx (ambient levels) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
10.7	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
10.8	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
10.9	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
10.10	No further expansion or modifications in the Industrial Area shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
10.11	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
10.12	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
10.13	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

S. No	EC Conditions
10.14	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
10.15	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
10.16	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010

11. Specific Conditions

S. No	EC Conditions
11.1	The green belt of 5-10 m width shall be developed in more than 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.

Additional EC Conditions

N/A

Annexure 2

Details of the Project

S. No.	Particulars	Details	
a.	Details of the Project	Andhra Pradesh Bulk Drug Park near Nakkapalli, Anakapalli District, Andhra Pradesh.	
b.	Latitude and Longitude of the project site	17.3606046297659,82.7211784179368 17.3988206072494,82.7735309750226	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	
		Area in Ha	
		Non-Forest Land (A)	514.27
		Forest Land (B)	0
		Total Land (A+B)	514.27

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S. No.	Particulars	Details
d.	Date of Public Consultation	Public consultation for the project was held on
e.	Rehabilitation and Resettlement (R&R) involvement	NO
f.	Project Cost (in lacs)	125775
g.	EMP Cost (in lacs)	69570
h.	Employment Details	

Details of Products & By-products

Name of the product /By-product	Product / By-product	Quantity	Unit	Mode of Transport / Transmission	Remarks (eg. CAS number)
Active Pharma Ingredients (APIS) /Drug Intermediates (DIs)/ Key Starting Materials (KSMs) (Fermentation and Chemical Synthesis)	Product	136500	Tons per Annum (TPA)	Combination of two or three modes	List of products to be manufactured is given in additional documents
MSME pharma, Formulations	Product	365000	Tons per Annum (TPA)	Combination of two or three modes	List of products to be manufactured is given in additional documents

Signature Not Verified

Digitally Signed by : Dr Amardeep Raju
Member Secretary, MoEFCC (EC)

Date: 13/01/2026

Re.No. 76 /2026/SA/Dt:12 .03.2026.

Revenue Divisional Office,
Adduroad Junction.

From
V.V.Ramana,
Revenue Divisional Officer (FAC),
Adduroad Junction.

To
The District Collector,
Anakapalli.

Madam,

Sub:- National Green Tribunal – O.A.No.234/2025- Anakapalli district – Adduroad junction – Nakkapalli Mandal – Complaint filed before the Hon'ble National Green Tribunal -Establishment of bulk drug park – displaced persons welfare Association has filed an Original Application (O.A No. 234/2025) - Hon'ble NGT, Chennai has issued Notice to appear before the Tribunal along with supporting documents if any - Detailed report called for –Report submitted – Regarding.

Ref:- 1) Notice issued on Original Application No. 234 if 2025 by the Hon'ble NGT, Chennai dt. 20.01.2026.
2. (M) Rc.No.279/2026/Magl.C1, Dt:05.02.2026 of the District Collector, Anakapalli.
3.This office letter Rc.No.76/2026/SA/Dt:16.02.2026 .
4. Rc.No.59/2026/SA/Dt:28.02.2026 of the Tahsildar, Nakkapalli.

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I invite kind attention to the above references cited.

I submit that, in the reference 1st cited, the Displaced Persons Welfare Association has filed an Original Application (O.A. No. 234/2025) before the Hon'ble National Green Tribunal (NGT), Chennai, raising issues relating to the establishment of the Bulk Drug Park. In this regard, the Hon'ble NGT, Chennai has issued a notice directing the respondents to appear before the Tribunal along with all relevant supporting documents.

In this connection, in the reference 2nd cited, the District Collector, Anakapalli, has directed the erstwhile Revenue Divisional Officer, Narsipatnam to examine the contents of the Original Application and submit a detailed report on the matter.

Accordingly, the Revenue Divisional Officer has directed the Tahsildar, Nakkapalli Mandal, to examine the contents of the said Original Application and submit a detailed report

The Tahsildar, Nakkapalli has submitted a report that the reliefs sought by the applicant in O.A. No.234/2025 are as follows:

1. To direct the respondents to stop all construction and preparatory works being carried out at the proposed Bulk Drug Park site.
2. To conduct a comprehensive cumulative feasibility study with regard to the proposed project.
3. To initiate appropriate action against the concerned authorities for proceeding with the project without obtaining the mandatory statutory clearances.
4. To award appropriate compensation to the affected inhabitants of Nakkapalli and S.Rayavaram Mandals.
5. To allocate CSR funds for safeguarding the environment, generating employment opportunities, improving health facilities, and protecting the flora and fauna in the affected areas

It is also submitted that the main grounds raised in the application are summarized below:

1. Bulk Drug Park comes under Clause 5 (f) of Category A project under the EIA notification, 2006 which mandates prior environmental clearance which is not taken by the Project Proponents. This violation will result in adverse impact on marine ecosystem, complete reduction in marine fish population, loss of livelihood to the fishermen and agriculturists, damage to the lakes, fertile agricultural lands among other damages to the environment and people.
2. The action of the Project proponent and Regulators in the present case is contrary to the statutory provisions of Air Water and Environment Act besides fundamental Rights guaranteed under Article 14, 21 of the Constitution of India.
3. The project proponent has started the construction and developmental work of Bulk Drug Park without the environmental clearance.
4. The fundamental right of people to breathe healthy air and drink clean water and live free from diseases and sickness.
5. Violations of the Hon'ble Supreme Court judgment including those of Hon'ble tribunal.
6. The EIA /EMP report submitted by the Andhra Pradesh Bulk Drug Infrastructure Corporation Limited (APBDICL) is highly biased, inadequate and failing to

objectively assess the ecological, agricultural and health risks posed by the project.

7. The EIA/EMP report can prove to be disastrous to the environment and lives and livelihood of thousands of people residing in the area.
8. No appropriate action has been taken by the Government authorities for rehabilitation of the villagers from Peda Teenarla, Ch.L.Puram, Upmaka, Gudivada, Narsapuram and Rajayyapeta villages of Nakkapalli and S. Rayavaram Mandals.

In this regard, it is submitted that, as part of the Visakhapatnam-Chennai Industrial Corridor initiative, the Government has proposed the development of the Nakkapalli Industrial Cluster covering an extent of about 4,000 acres in Chandanada, Rajayyapeta, Butchirajupeta, Vempadu and D.L. Puram villages. Based on the requisitions submitted by APIIC, patta lands admeasuring Ac.2248.26.Cts were acquired and handed over to APIIC. Further, proposals were also submitted for the alienation of Government land admeasuring Ac.1789.13.Cts and for the purchase of Ac.135.87.Cts under the Direct Purchase Scheme.

The Government of Andhra Pradesh, vide G.O.Ms.No.45, Industries & Commerce (Infra) Department, dated 26.08.2020, incorporated A.P. Bulk Drug Infrastructure Corporation Ltd. (APBDIC), a 100% subsidiary of APIIC, as the State Implementing Agency under the Central Scheme "Promotion of Bulk Drug Parks." Approval was accorded for establishment of the Bulk Drug Park in a minimum extent of 2,000 acres, authorizing of APIIC to submit proposals to the Government of India. The Department of Pharmaceuticals, Government of India, accorded final approval for establishment of the Bulk Drug Park at Nakkapalli with a total project outlay of Rs.1,876.66 Crores over an extent of Ac.2001.80.Cts., including a grant-in-aid of Rs.996.45 Crores towards Common Infrastructure Facilities. Subsequently, the Government of Andhra Pradesh vide G.O.Rt.No.02, Industries & Commerce (Infra) Department, dated 02.01.2024, accorded administrative sanction for the project (Copy enclosed).

Thereafter, the Government of Andhra Pradesh, vide G.O.Ms.No.76, Industries & Commerce (P&I) Department, dated 26.11.2024, allotted an extent of Ac.2200.00 cents to M/s ArcelorMittal Nippon Steel India Limited for the establishment of an Integrated Steel Plant under Phase-I (copy enclosed).

Subsequently, APIIC, out of the lands already acquired for the Nakkapalli Industrial Cluster, allotted the following extents of land:

- AM/NS : Ac.2263.92.Cts.
- BDP : Ac.1295.53.Cts.

Out of the Ac.2001.80.Cts. initially proposed for the Bulk Drug Park, approximately Ac.706.27.Cts were allocated for establishment of the Integrated Steel Plant in Vempadu, D.L. Puram, Rajayyapeta, Chandanada and Butchirajupeta villages, thereby reducing the land available for the Bulk Drug Park. As per Government of India norms, the minimum required extent for establishment of a Bulk Drug Park is 2,000 acres.

In order to compensate for the reduced extent, APIIC revised the master plan and submitted requisition proposals for allotment of additional land admeasuring Ac.814.60 Cts. in Peda Teenarla, Upmaka, N. Narsapuram, Ch.L. Puram and Gudivada villages of Nakkapalli Mandal under Phase-II. The process of land acquisition for the said lands is presently under progress.

Accordingly, as per the prescribed procedure, the Public Hearing was conducted on 06.08.2025 at 11:00 AM near the MRO Office, Nakkapalli, Anakapalli District duly following procedure notified in EIA notification 2006 (Copy enclosed).

As per the information furnished by the Environmental Engineer, A.P.Pollution control Board, Regional Office, Visakhapatnam, the APIIC has started works for Phase-I area where APIIC has obtained Environmental Clearance (EC) and Consent to Establish (CTE). For Phase-II, APIIC has started laying of 1.3 Kms length of road only and for the 2ndPhase they obtained EC vide order dated 13.01.2026.

It is submitted that the lands allotted under Phase-I for establishment of the Bulk Drug Park are situated in Butchirajupeta, Chandanada, Rajayyapeta, D.L. Puram and Vempadu villages of Nakkapalli Mandal. In respect of private patta lands, compensation has been duly paid at the rate of Rs.18,00,000/- per acre, in addition to compensation for trees and structures as per the valuation reports furnished by the concerned Government departments. For assigned lands, compensation has been paid at the rate of Rs.12,60,000/- per acre, and in respect of encroached lands, compensation has been paid at the rate of Rs.6,30,000/- per acre.

Further, 92 Project Displaced Families (PDFs) have been identified in area allotted for Bulk Drug Park. Each eligible family (treating the family head, major son and unmarried major daughter as separate families) is being paid an amount of Rs.8,98,000/- towards housing assistance, subsistence allowance, transportation charges, and one-time settlement benefits. In addition, each family has been allotted Ac.0.05.Cts. house site in a layout developed at Bodugallam village of Nakkapalli Mandal, in accordance with the provisions of Schedules II and III of the RFCTLARR Act, 2013. All required amenities, as stipulated under the Land Acquisition Act, are being provided in the layout. The Rehabilitation and Resettlement Scheme has been approved by the Commissioner, Rehabilitation & Resettlement, Government of Andhra Pradesh, vide Rc.No.104/CRR/A1/2025, Dt:04.06.2025 (Copy enclosed).

It is submitted that land acquisition for the lands proposed under Phase-II is presently under progress. Rehabilitation and Resettlement benefits to the Project Displaced Families under Phase-II will also be implemented in accordance with the provisions of the RFCTLARR Act, 2013.

It is further submitted that the land acquisition proceedings for the Bulk Drug Project - Phase I have been completed, while Phase II is presently under active progress. However, the commencements of works for the Bulk Drug Park are yet to be materialised. Unless and until the project works are commenced for the Bulk Drug Park, the question of environmental pollution does not arise at this stage.

In view of the above, it is submitted that necessary Environmental Clearances have been obtained as per the information ascertained from the Environmental Engineer, Visakhapatnam Regional Office, A.P. Pollution Control Board and that compensation and rehabilitation measures are being implemented in accordance with the provisions of the RFCTLARR Act, 2013.

Hence, the allegation that appropriate compensation and rehabilitation have not been provided to the affected persons is not correct.

This is submitted for kind information.

Encl: As above.

Yours faithfully,

Revenue Divisional Officer (FAC),
Adduroad Junction.

Tejender
12/3/26

Copy to the Tahsildar, Nakkapalli for information.